[ 23 JULY 1985 ]

की गई। माननीय सदस्य भी विहार के हैं ब्रीर मैं जानता हूं कि उन्हें इसकी चिता होगी, लेकिन यह किस्सा वैसा नहीं है जैसा कि ब्राम तौर से सनझा जा रहा है, फिर भी सरकार विधिवत इसके संबंध में कोई विवार करेगी, कोई मौका देखेगी तथा इसके बारे में कुछ विवार करेगी।

श्री लाल कृष्ण श्राडवाणी (मध्य प्रदेश): यह एक्स नोर्ट के लाय तेंस दिए गए है श्रीर यह बात सही है कि दस विहार के ही इस प्रकार के एक्स नोर्ट के हैं, क्यों कि उसी के पीछे ये सारी चीजें होती है, बेसिक चीज तो यह है।

उपसभापति : सरकार इस पर ध्यान देगी ।

SHRI S. W. DHABE (Maharashtra): You must direct the Government to make a statement.

श्री कल्पनाथ राय (उत्तर प्रदेश):
महोदया, मैं ग्रापसे निवेदन करना चाहता
हूं कि ग्राप इस मामले में सरकार को
डायरेक्टिव दें कि वह इस संबंध में वयान
दे जो कि कंसई मिनिस्टर हैं वे वयान दें।

उपसभापति : यह मैटर सीरियस है और सरकार इस वारे में ध्यान देगी।

## STATEMENTS BY MINISTERS

೧೯೮೮ ನಂಚಿತ್ರವರ ಉಗ್ರಾಪ್ತನ್ಗೆ

- (i) Collision of 138 up Amritsar-Bilaspur Chhatisgarh Express with down Tughlakabad goods Train at Raja-Ki-Mandi Station of Central Railway on 13th June. 1985.
- (ii) Collision of a private Bus with a goods Train at A manned level crossing between Dr. Radhakrishnan Nagar and Morwani Stations of Western Railway on 16th June, 1985.

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SPRI MADHAVRAO SCINDIA): Madam,

I deeply regret to apprise the House of two unfortunate train accidents on 13-5-1985 at Raja-Ki-Mandi near Agra and on 16-6-1985 at Dr. Radhakrishnan Nagar near Ratlam.

On 13-6-1985, 138 Up Amritsar-Bilaspur Chhatisgarh Express bound for Bilaspur collided with a goods train bound for Tughlakabad at Raja-Kj-Mandi station. The accident occurred a few minutes after Chhatisgarh Express started from Raja-Ki-Mandi station where it had a scheduled stoppage. As a result of this collision, 40 passengers lost their lives, 15 sustained grievous, 18 simple and 9 trival injuries. The cost of damage to Railway property has been estimated at Rs. 6,30,000/- approximately.

A Medical Relief Van was immediately rushed from Agra Cantt, which arrived the site with 2 railway doctors and other para-medical staff. Simultaneously, assistance was sought from Sarojini Naidu Hospital, Dr. Sarkar's Nursing Home and the army authorities for medical aid Civil, army and railway doctors rendered first aid and rushed the injured to local hospitals at Agra.

I alongwith Member Traffic, Railway Board, rushed to the site of accident for overseeing the relief arrangements. I called on the injured who were admitted in the local hospitals. Divisional Railway Manager, Central Railway, Jhansi alongwith other senior officers including the Medical Superintendent rushed to the site from Jhansi immediately on being informed about the accident. General Manager, Chief Traffic Safety Superintendent and the Commissioner of Railway Safety, Central Circle, also reached the site later from Bombay.

For relief operations, Railway Accidents Relief Train was sent from Agra Cantt. Civil authorities, with the help of the local residents also gave help in the rescue operations.

Ex-gratia relief was arranged on the spot to the next of kin of those who died and to the injured persons.

An ad-hoc Claims Commissioner is being appointed to decide the claims for compensation is this case.

[Shri Madhavrao Scindia]

The Commissioner of Railway Safety, Western Circle, functioning independently of Railways under the Ministry of Civil Aviation & Tourism, has conducted a statutory enquiry into this Accident. His Preliminary Report has since been received. According to his Provisional Finding, the probable cause of accident was manipulation of the point detection relay without physical verification at site. The Report is under examination. I will like to assure the House that staff responsible for the lapse would be severely taken up. Already 7 employees have been placed under suspension.

The other unfortunate accident took place at Dr. Radhakrishnan Nagar at a manned level crossing on 16-6-1985, when a private bus collided with a goods train resulting in casualties. As a result of the collision, 15 bus passengers lost their lives, 28 sustained grievous injuries and 16 minor injuries.

Immediately on receipt of the information, Railway Medical Van with doctors and para-medical staff were rushed to the site of the accident from Ratlam. Railway doctors and other senior officers also left for the site by road. Civil authorities also rushed to the site and arranged transportation of the injured to the local hospital without loss of time. General Manager, Western Railway, and the Chief Traffic Safety Superintendent rushed from Bombay.

I along with Member, Mechanical, Rail-way Board visited the site of accident and called on the injured persons in the Hospital.

Ex-gratia payment to the next of kin of the dead and to the injured persons was arranged.

This accident has been enquired into by the Commissioner of Railway Safety, North Eastern Circle. According to his findings, the collision took place due to he private bus attempting to cross the level crossing whose gates were kept open to road traffic in the face of an approaching train. The Assistant Station Master of Dr. Radhakrishnan Nagar Station and

Gateman of the Level Crossing have been held responsible for the collision. They have been placed under suspension and FIR has been lodged against them. Disciplinary action against them is being initiated.

I would like to assure the House that every possible effort is being made to minimise the number of train accidents. We have recently constituted 4 High Level Safety Teams to carry out intensive inspections on all Zonal Railways, particularly of those sections which have larger incidence of accidents. These teams shall directly report to the Railway Board and the action taken on their report would be monitored at the highest level.

SHRI SULTAN SINGH (Haryana): Madam, I want to seek a clarification on this statement.

THE DEPUTY CHAIRMAN: Those who wanted to seek clarifications, have already given their names. You also give your name and in your turn you may seek the clarification. Yes, Mr. Mostafa Bin Quasem.

SHRI MOSTAFA BIN QUASEM (West Bengal): Madam Deputy Chairman, we are once again discussing some unfortunate and sad incidents of railway accidents in our country. I take this opportunity to express my heart-felt sympathies for the bereaved families as a result of these accidents,

Madam, we are very sorry to note that railway accidents are becoming, more or less, a regular feature in our country. And we are still more sorry to point out that we are being accustomed to the practice of the hon. Railway Minister making statements in this august House and the other House, statements more or less of similar nature, namely, that after the accident the relief train was rushed, relief measure were taken, some compensation has been given to the victims and adequate steps are being taken by the Railway Administration to minimise railway accidents.

Madam, I remember and you also would perhaps remember that during the last session the Minister of State for Railways said and assured us that the Railway Ministry is seriously thinking of taking some adequate measure to minimise railway accidents in our country. (Time Bell rings).

Statements by

Madam. I would like to know from the hon. Railway Minister what concrete steps have actually been taken so far by Railways to minimise railway accidents in our country. Secondly, Madam. fact remains and it is our experience that there has been a considerable increase in the goods movement and passenger movement through the country by the ways. But the rolling stock position has not been proportionately improved. are other shortcomings like the worn-out railway tracks which require immediate renewal and replacement, worn-out bridges which require immediate repairs are not replaced or repaired timely. There is a general tendency to attribute railway accidents to human failure. I would like far shortcomings like non-replacement of worn-out tracks, non-repair of weak bridges etc are responsible for the railway accidents in our country, and if the finding is that the shartcomings in direction are mainly responsible for railway accidents, what is the Government going to do or is actually thinking doing in order to do away with these shortcomings. With these words, I conclude. Thank you.

श्री कैलाश पति मिश्र (बिहार) : महोदया, मै एक उदाहरण के साथ श्रपना प्रश्न रखना चाहता हुं। जमशेदपूर में स्टील फैक्ट्री है, बगल में नया डेवलप्ड एरिया स्नादित्यपुर है, स्नादित्यपुर मैं छः रेलवे ट्रैक हैं, म्राबादी दोनों तरफ वस गयी है। एक तरफ कालेज है, दूसरी तरफ वच्चों का स्कूल है, इधर दफतर है तो उधर क्वार्टर - 1 कई हजार लोग छोटे छोटे वच्चों बूढ़े तक इस पार से उस पार जाते है। अब हालत यह है कि छ: ट्रैक में में चार तो केवल टाटा कम्पनी के ग्रपने ्यार्ड के लिए रिजर्व्ड है।

उपसभापति: यह जो एक्सीडेंट उसके विषय में है ? ब्रगर हम सम्पूर्ण रेलवे की बात करगे कि तो बम्ब क बारे में ही सारा दिन निकल जाएगा। एक्सीडेंट पर बोलों तो ग्रच्छा है। जो स्टेटमेंट मंत्री जी ने दिया हैं उस पर भ्राप कुछ सुझाव देना चाहतेहों तो दो। 

Ministers

श्री कैलाश पति मिश्रः ग्रोवर त्रिज जहां जहां पेडिंग है शीघ्रातिशीघ्र उनको बनाया जाय । न बनने के कारण दुर्घटनाएं हो रही हैं। जो रेल की पटरियां हैं वे पूरानी पड़ चुकी हैं उनका रेनुग्रल नहीं है। पत्थर की गिट्टियां पुरानी हो गई। है, उनका रिन्ग्रल नहीं हुन्ना है । उनकी मरम्मत के लिए कदम उठाए जाने चाहिए।

दूसरे मैं यह कहना चाहता हूं कि कांसिंग घट जाती है रेलवें पर जो दुर्घटनाएं मंत्रालय उनके लिए कोई कम्पनसंशन, कोई राहत की व्यवस्था नहीं करता है । मंत्रालय यह कह देता है कि मैंन्ड रेलवे कासिग नही है। मैं समझता हूं कि सरकार इस ग्रोर ध्यान दे। राज्य मंत्री कि सरकार इस के लिए क्या करने जा रही है जिस से एक्सीडेंट कम हो जायेंगे।

श्री बी॰ सत्यनारायण रेड्डी (आंध्र प्रदेश): मैडम, जो स्टेटमैंट भ्रव दिया गया है उस संबंध में मैं मंत्री महोदय से कहना चाहंगा कि **ग्रागरा के राजा की मंडी के पास जो एक्सीडेंट** हम्रा है चिताजनक है उस जगह यह पहला एक्सीडेंट नहीं है, इस से पहले भी एक दो एक्सीडेंट वहां हुए हैं, कुछ दिन पहले म्रान्ध प्रदेश एक्सप्रैस का हुआ है। मंत्री महोदय ने ग्रपने वयान म कहा है कि ऐसा एक्सीडेंट हुआ है, इसके बारे में यह कदम उठाए जा रहें हैं। मेरा यह कहना है कि यह सब ग्राप एक्सीडेंट होने के वाद कर रहे है। मेरा सवाल यह है कि स्राप ऐसे एक्सीडेंट रोकने के लिए क्या इन्तजामात कर रहें है वह ग्रहम है । ग्राज एक हो सकता है, कल चार हो सकते है। स्रापने लेबल क्रांसिंग के बारे में भीकहा है :

"As a result of the collision, 15 bus passengers lost their lives."

यह जो क्राम लेबिलिंग है इस के बारे में कई बार इस सदन में ऋौर रेलवे बजट

[श्रो बी० सत्यनारायण रेड्डी] की स्पीचों में सरकार को मुझाव दिये गये है ग्रीर कहा गया है कि ऐसी लेविलिग्स पर ग्रोवर क्रिज वनाये जायें। लेकिन इसपर सरकार नेकभी तवज्जेह नही दी। करोडों रुपयासरकार फिज्ल खर्च करती है ग्रौर ग्राप इन कास लेवलिंग पर स्रोवर ब्रिज को नहीं बनाते । इस ऋांसिंग पर पहले भी कभी एक्सीडेंट हए या नहीं यह मुझे नहीं मालूम लेकिन आप ने इस के बारे में जिक्क किया श्रीर इसलिये ऐसी जो कासिंग है जहां **बसेज वर्गेरह** गुजरती है उनके ऊपर परमा-नेन्ट श्रोवर बिज वनाये जाने चाहिए। में जानना चाहताहूं कि इस वारे में सरकार कुछ सोच रही है या नहीं । एक्सीडेंट तो होते है। उन में लोग मारे जाते हैं। कितने मारे जाते हैं, कितने घायल होते है, ग्रस्पताल ्में पड़े रहते हैं, यह बताना तो ग्राप के लिये रोज की बात है। लेकिन मैं चाहता ह कि इन एक्सीडेंट को रोकने के लिये ग्राइन्दा न होने दिने के लिये श्राप ने क्या पारमानेन्ट इंतजाम किया है, यह माननीय मंत्री जी बतायें ।

SHRI SUSHIL CHAND MOHUNTA (Haryana): Madam Deputy Chairman, I was surprised to see the statement of the hon. Minister inasmuch as the figure given in this statement about the number people who died is the original figure which was given in the first flash. is no mention about the number of people who died subsequently, even after receiving medical aid and when the bodies were extricated from underneath debris. It has not taken note of the number of people who died subsequently in the hospital. This has been reported in the newspapers. For example, the 'National Herald' dated the 16th June, has said that forty-two people died; it has made a specific mention that two people died subsequently. Forty was the figure originally reported and two people died subsequently in the hospital. The number of injured given in the newspapers is also more.

Secondly, the hon, Minister has candidly mentioned in his statement that a relief train was rushed immediately from Agra Cantt. which arrived at the site

with railway doctors and medical relief. When it comes to relief operations, he says that a railway accident relief train was sent from Agra Cantt. But my information is that this relief train reached the spot a number of hours late, many hours late. As a result of this, the people who were injured could not be adequately helped in time; even the medical aid was not promptly given. Had this been done, some lives could have been saved. This lapse on the part of the railway authorities is ununderstandable.

Thirdly, this statement completely backs out the role played by the citizens Agra. The newspaper says that there was a terrific explosion, noise, which actually echoed in the whole of Agra. It was such a loud noise, a bang. When they heard this, the people in the adjoining immediately rushed to the spot and they were the first people to render relief. The hon. Minister has mentioned about visit. He has also mentioned about the visit of the other officers. But the role of those people who rendered help immediately and who did something in relief operations, has not been referred to. Leave alone appreciating it; it has been referred to even. I cannot understand such an attitude on the part the Government. They should admit their failure. They should recognise the work of those people who contributed a great deal towards assuaging the feelings those people who were injured.

My fourth point is; such accidents have taken place in the past also. Actually, when this accident took place, a number of reasons were advanced. One was human failure; the other was, the signalling was outmoded, ill-equipped and then there was failure of power supply immediately which prevented....

THE DEPUTY CHAIRMAN: At the same spot?

SHRI SUSHIL CHAND MOHUNTA:

I am talking about this accident only. It
was said, there was failure of power supply which prevented the signal1.00 P.M. ling system from operatingefficiently at the proper time.

The net result is that this accident

took place. But whatever it be, today at least after a lapse of so many days, more than a month, we should be in a position to identify what the real causes which caused this accident, whether was human failure, whether it was immediate cut off of the power supply, whether it was poor signalling equipment or whether it was poor condition of the rail. What was the reason behind it? things this House should know because accidents on the railways today have become a rule. Everywhere and every day you find a minor or major accident is there. Precious life is lost which we could easily save. Today we are in the when we have very very fast moving trains round the world. India is trying to copy that. There is one point which I would like the hon. Minister to take note There are fast trains, prestigious trains like Rajdhani etc. for which great check and watch is made. It is ensured that the traffic and the lines are clear and that everything is in order. But because of too much attention being paid to those trains, trains like the Chhattisgarh Express and others do not get proper attention. The result is that this accident has taken place. Otherwise, if the same amount of care, same amount of attention is paid to these trains also, I think we can avoid such accidents and thus save the precious life which is unnecessary lost every other day. It is only because of our system which is not up to the mark. With the new young Minister of State now in charge of these operations I expect a dynamic approach to this problem, and not same old explanation which is given on every accident that takes place that we are very sorry and that we have announced an ex-gratia payment of Rs. 1000]- to the kith and kin of the deceased.

उपसभापति: ग्रापने बोल दिया, ग्रब समाप्त कीजिए, यह भाषण का समय नहीं है।

श्री सुशील चन्द्र महंत : एक ही चीज जो मैंने कहनी है वह यह है कि 1000 ह० का जो एक्स ग्रेजिया पेमेंट ग्राप देते हैं, यह मजाक करना, उन लोगों के साथ जो मर गए। कम्पनसणन देना है तो कम से कम ऐसा दीजिए जिससे उनके संबंधियों को फायदा हो सके ।

श्री हुक्मदेव नारायण यादव (बिहार): मैं केवल सरकार से यह जानना चाहता ह कि इस कागज में बताया गया है कि

मरने वालों की. चोट खाने वालों की संख्या कितनी है जो राजा की मडी में दूर्घटना में घायल हुए। मैं भी मेलम से क्रारहा था मैंने उस डिब्बे को देखा तो लगा कि उसमें जो रहा होगा वह वचने वाला नहीं रहा होगा। तो कितने डिब्बे ट्ट गये, उनमें कितने लोग सवार थे, उसकी कोई लिस्ट है ? मरने वाले जो लोग हैं या जिनको चोट लगी है उनमें से कितने लोगों को भगतान किया गया है और कितनों को करना वाकी है यह वतायें। इसके साथ ही मैं यह भी जानना चहता हूं कि इस मामले में कितने अधिकारी दोषी पाए गए और उनके खिलाफ क्या क्या कार्यवाही की गई है। ग्रभी तक कितने ग्रधिकारियों कार्यवाही नहीं की गई है ग्रीर इसका कारण क्या है ? मैं सरकार से यह भी जानना चाहता हूं कि जो लागातार रेल दर्घटनाएं होती जा रही है, इनको रोकने के लिए सरकार की ब्रोर से कोई ऐसा कदम उठाने पर विचार हो रहा है या नहीं जिससे इनको रोका जा सके क्योंकि निरुत्तर दुर्घटनाएँ बढ़ती ही चली जा रही है। ग्रंतिम बात समाप्त करते हुए मैं रेल मंत्री जी से आग्रह करुंगा कि रेलंबे बोर्ड का जो उनको इनसे कोई मतलव नहीं है, वे चाहते हैं कि रेलें उलटें, पटरी ट्टे. खूव आदमी मरें और उनकी चांदी खपे। तो मैं ऋन्तिम बात कह कर ग्राग्रह करना चाहुंगा कि मंत्री महोदय एक ग्रादेश देते है तो दख इस बात कर होता है कि उनके ग्रादेश को सुन कर वहां के ग्रधिकारी को तकलीफ होने लगती है। वह अपने मन की मर्जी करना चाहने है इसलिये वह मंत्री महोदय के श्रादेश को तकलीफ मानने लगते है। वह इनके स्रादेश को मानने से करते है। इसलिये मैं यह चाहता ह कि सरकार को इस पर भी ध्यान देना चाहिये। श्री मुल्तान सिंह: मैंडम डिप्टी चेयर-मन, मेरा मामूली सा क्लेरिफिकेशन है। मैं यह जानना चाहता हूं कि वह बदिकिस्मत मुसफिर जो उस रेल में ट्रेबल कर रहे थे श्रीर एक्सीडेंट की वजह से उनकी मौत हो गई या ऐसे मुसाफिर जो वस में या किसी ट्रक में सफर कर रहे थे श्रीर रेल दुर्घटना की वजह से उनकी मौत हो गई उन मुसाफिरों को जो रेल स्टाफ की लापरवाही की वजह से मौत के शिकार हुए उनके लवादीन को पूरा मुश्रावजा दिया जायेगा या नहीं दिया जायेगा ? यह मेरा सवाल है:

श्री जगदम्बी प्रसाद यादव (बिहार) : माननीय डिप्टी चेयरमैंन, मे एक पर्टी-क्लर क्वेशन पूछना चाहता हू। पहला तो यह कि 13-6-85 को एक घटना वह घटना पैट मैंन के चलते हए। जो पैट की लाइन मिलती है उस पैट लाइन मिलने के बाद सिगनल होता है तब दो गाडियां चलती है या एक रेल गाडी चलती है । यह पैट या सिगनलिंग की क्या गडबड थी जिसके कारण दो गाडियां **ब्रापस में भिड़ गई** ? क्योंकि दोनों में एक न एक ब्राटोमेटिक मशीन लगी हुई है जिसके कारण यह गड़बड़ नही होनी चाहिये यह ग्रटोमेटिक मशीन लगने के वाद भी गडबड कैसे हो गई, मैं यह जानना चाहता हूं। उसी तरह से अटोमेटिक सिंगनिलंगे स्रोर स्रटोमेटिक गेटवन्दी की ग्रापने बहुत पहले से व्यवस्था डाली हुई है । क्या कारण है कि यहां पर जब सिगनलिग हो गया, गाड़ी श्राने की सूचना हो गई तो यह गेट लगा क्यो नहीं ? यह गेट कैसे खुला रह गया ? सब जगह ब्रटोमेटिक सिंगनलिंग का नियम है। यह जो समिति वनाई है दोनों मंत्रियों ने मिल कर कि अब कोई दुर्घटना नही होने देंगे। रेल में सुरक्षा करेंगे तो यह जो बनाहुश्राहै इससे क्यालाभ हुन्नाहै? का प्रोसेस बना हुम्रा है, टाइम बंधा हुआ है गेट वन्द होने का तो जब वह टाइमिंग पर बन्द नहीं होता तो मैं यह कहंगा कि तब तो यह बहत ही ·सीरियस चार्ज है । जहां क्रासिंग है वहां पर ग्रटोमेटिक गेट बंद हो जाता ्रग्रौर जब तक सिगनल ऊपर न उठ जाये तब तक वह गेट नहीं खुलता। यह व्यवस्था है तो यहां पर गेट कैसे खुला रह गया। ग्रापने वहां जाकर स्पाट विजिट किया होगा ग्रीर ग्राप किया है तो वहां ग्रापने क्या पाया? तीसरी बात यह है कि रेलये ट्रैक जो ग्रापके कमजोर हो गये है इन जनरल उसको सुवारने के लिये ग्राप क्या कर रहे है? ग्राणी बात रेस्क्यू की है। रेस्क्यू जो गया है उसका टाइमिंग क्या है, वह घटना स्थल पर कितने बजे पहुंचा।

श्री माधवराव सिधिया : ग्रागरा का या रतलाम का ?

श्री जगदम्बी प्रसाद यादव : मैं दोनों का पूछ रहा हू । रेस्क्यू किस समय गया, कितना समय लगा इसका विवरण इसमें नहीं श्राया है ।

DR. (SHRIMATI) SAROJINI MAHI-SHI (Karnataka): Madam, I thank you for giving me a few minutes to speak on these railway accidents.

It is very unfortunate that within course of one week-between 13.6.85 and 16.6.85—two accidents have taken place. The Minister had gone to the spot, examined and tried to console the relations, He has tried to give some ex gratia amount also to the kith and kins. But that is not sufficient, Madam The body which enquires into these accidents is the Railway Safety Commission. Its headquarter is in Lucknow. Of course, it is the most neglected section of the Railway Ministry. It is not a part of the Railway Ministry. It has been kept under the Ministry of Tourism and Civil Aviation and whatever positive suggestions and other recommendations are given by it are just neglected and not taken into consideration at all by the Railway Ministry. There are personnel who are working in the Railway Safety Commission. They cannot go back to the Railway Ministry once they enter the Railway Safety Commission. They are not even given railway passes. And those who are really unfit in the Railway Ministry are just thrown into the Railway Safety Commission. I do not want to say anything about the quality and other things Of course, the less said the better. But there are good people also who just want, only for the purpose of doing some good service, to come to the Railway Safety Commission. But once they enter the Railway Safety Commission, it means that the Railway Ministry has thrown them away and they are not taken into consideration. Therefore, what I would like to suggest is that every suggestion given by the Railway Safety Commission, after the inquiry into the accident, must implemented and a report with reference to that must be kept on the Table of the House.

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I know, with what concern the Railway Ministry looks at the Railway Safety Commission. That is one thing, Secondly, after the inquiry, whatever constructive suggestions are given by the Railway Safety Commission, they should be codified and they should be translated. early as possible, into action-whether it is the railway line or whether it is the signalling. I know that even solar energy is being utilised these days for signalling. In spite of all these things, by the failure? Whether it is indifference, whether it is dereliction of whether it is negligence on the part the railway staff or whatever it may be, but the people who are punished are very small people and the bigger people are not considered at all and their responsibility is not there at all. In Sanskrit there is a quotation and I would like to quote it here:

It is not a tiger that is sacrificed; it is not an elephant that is sacrificed; it is not a wolf that is sacrificed. It is only the goat that is sacrificed.

I hope, Madam, the Railway Ministry would look into these things and put the responsibility on proper shoulders and take proper action with reference to the suggestions given by the Railway Safety Commission.

SHRI R. RAMAKRISHNAN (Tamil Nadu): Passengers are the goats.

(Interruptions)

THE DEPUTY CHAIRMAN: Mr. Minister, would you like to speak about the questions put to you now or...

SHRI MADHAVRAO SCINDIA: Madam, I would like to reply now if the House permits.

SHRI R. RAMAKRISHNAN: We are not hungry; we want to hear.

SHRI MADHAVRAO SCINDIA: Madam, I can assure the House, through you, that my senior colleague, Mr. Bansi Lal, and I and the Railway Board fully share the anxiety that the House feels on the issue of railway accidents and the fact that railway accidents are at present seeming to be extremely difficult to control. time to time, because of these tragic and unfortunate incidents, the Railway Ministry, through us, been receiving the suggestions of the hon. Members. We value these greatly and I would like to assure House that we do our best to implement all the constructive suggestions that we receive in this very respected House.

(Interruptions)

THE DEPUTY CHAIRMAN: He is replying to the queries made. Better listen to him.

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SCINDIA: SHRI MADHAVRAO Thank you. Madam, Mr. Quasem ed about what steps we are taking to minimize the accidents. My senior colleague, Mr. Bansi Lal, and I have. the Houses, mentioned the attempt to create a much greater awarness in the Railway Ministry for the prevention of such accidents. 10-point action plan has been institu-It has been implemented and. to a certain extent, in all humility, I would like to claim some success as

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Statements by

far as this is concerned. Our figures have shown that in the past few years railway accidents which were attributable to railway staff, not just human failure but purely to railway staff, ranged at about 65 per cent. Since this 10-point action plan has been instituted, in the last six months, this figure has come down to between 53 and 55 per cent. I am sure, the House will appreciate that an immediate impact as far as the railway accidents are concerned, can only be made in this particular sector because as far as track renewals and renewals of roll. ing stock are concerned, they something in which an investment made today will only reflect in the coming years when actually that work is implemented. We have also made our General Managers much mobile, not only our General Managers but the staff which is just under it very them. We have also made clear that very strong action, would be taken against railway staff found responsible. As you can see, even in this particular case, wherever criminal negligence is suspected, FIRs are now launched by the Railway Ministry itself, and prosecution will be undertaken.

As far as the recent two railway accidents are concerned, we have immediately set up four task forces which have already started their work. We have set up four task forces the different railways, and they make surprise inspections. Senior officers are members of these task forces, and conducting surprise ctions in all the railways, especially those railways which are particularly found wanting. These task forces have already borne results. A number of lapses have already been discovered, and we are doing our best to implemet their suggestions also.

Mr. Quasem asked about the railway track renewal. I fully agree with him.

THE DEPUTY CHAIRMAN: Not only he, others also.

SHRI MADHAVRAO SCINDIA: Coming one by one.

THE DUPUTY CHAIRMAN: If you take up one by one we will finish by We want to finish early. 2 O'Clock. So, you put them together and reply.

SHRI MADHAVRAO SCINDIA: Mr. Quasem talked about All right. the railway track renewal. I fully agree with what he says. In the railway track renewal we are facing a very severe backlog. And the statistics of the railway accidents indicate, though I do agree that the railway accidents have gone up somewhat, marginally this year as compared to the last year, 80 per cent of the railway accidents are due to derailments. And the figure of the derailments has gone up. marginal number that has gone up by about 25 or 30 accidents, of which 20 alone are because of the increase in the So, I fully endorse his departments. views and I implore upon him and other Members of the House to join us and strengthen our voice as far as the Planning ommission and the Finance Ministery are concerned so that they increase our allocations.

Of the allocations that we have received this year a record amount has been set aside for track renewal. gross figure of Rs. 494 crores and a net figure of Rs. 415 crores out of 1,650 crores has been set aside for track renewal.

He has also talked about renewal of the rolling stock. He is absolutely Again. Rs. 484 crores has been set aside for this. Almost 70 per cent of the entire allocation has been set aside for renewals.

Another Member later on said that we were spending money on most useless activities and, almost insinuating, on fun and pleasure. The fact

the matter is. never before has 70 to 75 per cent of the total allocation been spent on renwal and rehabilitation. Because of that, we have, at the same time, ironically received a lot of criticism which is, I suppose from the Members' point of view totally justified. About the fact that our allocation to new railway lines is very poor. On the one hand we are asked increase our allocations on renewal of the rolling stock and renewal of track, on the other we are criticised for this. All intentions are there. But we are faced with limited Budget, and I crave Members' indulgence and their support in asking for more allocations for this most crucial Ministry.

I thank Mr. Quasem for his suggestions.

मिश्रा जी ने ग्रोवर विज के बारे में कोई बात कही। ग्रोवर व्रिजेज के बारे में. मैं फिर मे यह कहना चाहता हुं कि वजट की कमी के कारण जितने स्रोवर त्रिजेज हम देना चाहते है वह हम नहीं देपा रहे है। जहां तक स्रोवर ब्रिजेज का सवाल है इसमें 50 प्रतिशत स्टेट गवर्नमेंट देती है न्नीर स्टेट गवर्नमें<mark>ट्स से</mark> जब प्रोपोजल स्पोंसर होता है उसके बाद फिर रेल मिनिस्टी ग्रौर स्टेट गवर्नमेंट तय कर के संयुक्त तरीके से काम हाथ में लेते हैं। हम भी यह चाहते है कि ग्रोवर ब्रिजेज ज्यादा हों परन्तु धन की कमी के कारण यह होना संभव नहीं है । ट्रैक रियुग्रल के वारे में कहा गया है, कम्पनसेशन के वारे में कहा गया है, रेलवे क्रार्सिंग पर जो एक्सी-डेंट होते हैं उनके बारे मे भी कहा गया है। मैं यह कहना चाहता हूं कि जो जो याबी ट्रेन में दुर्घटनाग्रस्त हों या जिनको क्षति पहुंची है, णारीरिक क्षति पहुंची है उनको कम्पनमेशन या मुग्रावजा दिया जाएगा के ग्रनसार, ग्रौर जो रेल रेलवे एक्ट यात्रीन हों उनको रेलबे एक्ट के ग्रनु-सार कम्पनसंशन देने का कोई प्रावधान नही है। दे कोर्ट में जा सकते है ग्रौर कोर्ट जो तय करेगा वह मुग्रावजा दिया जाएगा । रेड्डी साहब ने कहा कि क्या कदम उठाये जा रहें हैं। इसके बारे में मैंने यह प्रयास किया है कि कुछ प्रकाश डाल्। रेड्डी सहात्र ने यह मुझाव भी दिया है कि लेबल कांसिंग श्रीर वनाए जाएं। मैं यह बताना चाहता हूं कि हमारे देश में टोटल लेबल कांसिंग 37 हजार है जिनमें में नगभग 15 हजार मैंड है श्रीर 22 हजार श्रेतमेंड है। तो उन 15 हजार मैंड कांसिंग में प्रोग्राम के श्रनुसार करीब 4900 में इंटर लाकिंग सिस्टम जिमके वारे में यादव जी ने भी चर्चा की थी प्रोवाइड कर दिया गया है। टेली फोन 6800 श्रीर लिफटिंग बेरियर 3800 को प्रोग्राम में श्रनसार हाथ में लिया जाएगा श्रीर हमारा यह प्रयास है कि जल्दी से जल्दी जितने सेफटी की दृष्टि से कदम हम उटा सकते है उनको उटाएं।

Shri Mohunta mentioned about the number of persons who died in the accident. I think he has probably left.

उपसभापितः यह तो यापने पहले कह दिया है । (व्यवधान) जो नहीं है उनको रहने दीजिए (व्यवधान)

SHRI MADHAVRAO SCINDIA: Madam, I would like to make the position clear for the benefit of the House.

उपसभापति : ठीक है (व्यवधान)

SHRI MADHAVRAO SCINDIA: Madam, you seem to be extremely hungry.

THE DEPUTY CHAIRMAN: I am not hungry. At 2'O Clock we have a statement by the Minister. It is time bound.

SHRI MADHAVRAO SCINDIA: I will sit down.

THE DEPUTY CHAIRMAN: No, please continue.

SHRI MADHAVRAO SCINDIA: As far as the Railway Ministry is concerned, I would like to put the record straight. But Shri Mohunta mentioned that 42 persons had died. In actual fact 38 persons died and two persons died subsequently. So,

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total persons who died was 40. Our figure is not incorrect. He talked about the medical relief van and the railway accident relief train reaching late at Agra. Some hon. Members also mentioned this point. I would like to clarify it because this is a very important point.

The medical relief van left immeliately at 7 minutes past 11 O'Clock and the breakdown train from Agra Cantt. was also ordered at the same time at 10.33. But after the passage of the medical relief train, the breakdown train reached the loco exit mately at 11.05 and the Agra Cantt. yard at about 11.15. But after that it had to be switched around. you come near the accident site crane has to go first; and the has to push the train. So, that train was reorganised and it was ready unfortunately both move, but the One line lines were blocked. was blocked by Chattisgarh Express where the medical van had arrived. other line was blocked by the goods train, It was only at 10 minutes to 12 that the Commissioner of Agra and Senior Superintendent of Police gave us permission to pull the rear portion of the goods train away. Till then we did receive permission because they were involved at the accident site itself and (b) any wherever sabotage may be suspected till civil authorities give us the permission we cannot clear the track or touch it. at 10 minutes to 12 So, it was only that we received permission and at minutes past 12 the operation was started by one of the engines which was sent. It started at 5 minutes past 12 and was completed by 1 O'Clock. At 1315 hours the breakdown train started from Agra Cantt. and reached the site of accident 1330 hours. These were the logistic reasons as to why the breakdown train has not reached in time but it ready to leave at five minutes eleven from Agra Cantt. Citizens of Agra, he mentioned had played a very important role and had not been mentioned. We have mentioned this on page 2 and we are gratefut to them. Then, Mr. Hukam Dev Narain Yadav asked, how many claims are pending. I think, Yadav Saheb has gone out.

उपसभापीत : वे ग्रा रहें है ग्रपनी जगह पर ग्राप कहिए ।

श्री माधव राव सिंधिया : जो क्लेम कमिल्नाः एपाइंट होगा वह तय करेगा। वाद मग्रावजा दिया जायेगा । श्रभी मश्रावजा नहीं दिया गया है। एक्स देती है वह ग्रेशिया पेमेंट जो रेलवे दिया गया है। पुरा मन्नावजा एक लाख. रुपये तक क्लेम्स कमिण्नर के नय करने के बाद दिया जायेगा । श्राफिसर्स पेनलाइज हए हैं, कई ग्राफ्सिस सस्पेट हए हैं **इसके** बारे में वर्णन हमने वक्तव्य में किया है। भूल्तान सिंह जी ने जो कम्भेनसेशन की वात की नो वह हमने श्रालरेडी कह दी है। श्री जगदःर्व। प्रसाद यादव जी ने प्रछा । why did the Automatic System fail? Well, there was some work going on a particular point near the Station and certain procedures possibly were not following but the Commissioner, ways Safety will be completing this full inquiry. His provisional findings are that there was some lapse on the part of the Railway Staff and we will be taking full guidance from his report, and we are waiting for his final repoort. Already, some actiton has been taken against Railway Staff and others are found wanting, we will, certainly, take action against them He talked about Ratlam as to it was not automatically closed. Here also, there were some problems. the report some problems had been discovered by the Commissioner, Railway Safety as far as the cedures are concerned. once his final report is out will strictly implemented.

I may mention that the Commissioner, Railways Safety while making his full report has also mentioned this. I quote "IT MAY BE MENTIONED

THAT IN AN ACCIDENT OF SUCH GRAVITY AS ABOVE, THE ACTION TAKEN BY THE CIVIL AUTHORI-TIES AND THE RAILWAY OFFICALS HAD BEEN EXTREMELY PROMPT WITH THE RESULT TIMELY RELIEF COULD BE RENDERED TO ALL THE GRIEVOUSLY INJURED PERSONS THUS BRINGING IN THE CASUAL-TY FIGURES WHICH COULD HAVE BEEN OTHERWISE MUCH MORE. THE DEDICATION WITH WHICH THE DOCTORS OF THE CIVIL HOS. PITAL UNDER THE LEADERSHIP OF THE CHIEF MEDICAL OFFICER HAD ATTENDED TO THESE CASES AND THE UNSTINTED COOPERA-TION GIVEN BY THE TEAM RAILWAY DOCTORS WERE IN-DEED COMMENDABLE".

Mrs. Mahishi made certain very valuable suggestions. As far as suggestions regarding the Commissoner, Railway Safety is concerned, once a final report comes, I can assure her that it will be fully paid heed to and fully implemented. With her very detailed knowledge of the working of the Tourism and Civil Aviation and this particular office, her suggestions will be certainly paid heed to. I thank her very much for making good suggestions. Madam. I do not think, there is anything else to cover except that I would like to mention one thing. is not by way of excuses for the lapses of the Railways. For Japses, we regret very much but what is to be kept in mind is the enormity of the operation that we are involved in. We are carrying 11 million passengers a day. doing a total train kilometrages 540 million kilometres a year and our incidents per million kilometres, would like to point out, which in 1978-79 had reached as high as 1.8 later in 1980-81 had gone to 2, has come down to 1.4 incidents per million So. train kilometrain kilometres.

tres is also going up and it is normal that accidents may go up slightly but we are doing our best. We have very very deep regrets for what has happened.

THE DEPUTY CHAIRMAN: The Honse is now adjourned till 2 O'clock.

The House then adjourned for lunch at 30 minutes past one of the clock.

The House reassembled after lunch at two minutes past two of the clock, The Deputy Chairman in the Chair?

(iii) Report of National Institute of of Public Finance and Policy on "Aspects of Black Economy in India".

THE MINISTER OF FINANCE AND (SHRI VISHWANATH COMMERCE PRATAP SINGH): Madam Deputy Chairman, as the House is aware, the Committee of Estimates Seventh Lok Sabha had re-Ninth Recommended in its port that the Government should attempt an estimate of black money for formulating appropriate policies. Accordingly, the Government entrusted a study of the estimate of extent income in the country unaccounted to the National Institute of Public Finance and Policy, in June, 1982. Its terms of reference were as under:-

- (a) to identify the important sectors of the economy in which black money is generated;
- (b) to examine the causes and conditions that give rise to and/or facilitate the generation of black money:
- (c) to study the methods employed to generate black money and the channels through which the concealed income is invested and spent in other ways;
- (d) the methods employed to convert black money into white money.

- (e) to attempt a broad estimate of the volume of black money generated; and
- (f) to undertake any regional or sectoral surveys that may be required in connection with the above.

The Institute submitted its report in March, 1985, The report was released to the Press in June, 1985, for encouraging a public debate on the subject so that the consequential suggestions could be considered for drawing up a "Long Term Fiscal Policy". I am placing a copy (Both in Hindi and in English versions) of summary of the Report on the Table of the House. Copies of the Report (in English version and 2 typed copies in Hindi version) have been placed in the Parliament Library.

SHRI M. S. GURUPADASWAMY (Karnataka): Madam ...

SHRI LAL K. ADVANI (Madhya Pradesh): Madam ....

THE DEPUTY CHAIRMAN: If you remember, in the morning during the discussion with the Chairman, we thought that a full discussion on black money could take place. So do you think it necessary to ask for clarifications?

SHRI LAL K. ADVANI: No.

THE DEPUTY CHAIRMAN: He has agreed to have a full-fledged discussion.

SHRI LAL K. ADVANI: I would like to say something else also. This is a very important document and I see no reason why it should be placed only in the Library of Parliament for reference by Members. If the difficulty is simply that the Hindi translation is not ready, I would say, we could have it after a few days. But a printed copy must be made available because this is a document which we would like to have with us.

SHRI VISHWANATH PRATAP SINGH: I shall arrange that every Member gets a conv. The idea debate on it is welcome because I will benefit by the suggestions of honourable Members. It is a serious area in which we want to make an effort and formulate our policy. I thing it will be fair enough for the honourable Members also that the date of the debate be fixed when they get a copy and have had time enough study it.

SHRI LAL K. ADVANI: Let us get a copy and let us also have an early debate.

SHRI NIRMAL CHATTERJEE (West Bengal): I have looked into the summary. But the summary looks to be very odd. And you have said "I am placing a copy of the summary of the report." But that summary which was circulated in the Consultative Committee is wholly inadequate. Therefore, my request to you is please supply the report itself.

SHRI VISHWANATH PRATAP SINGH: When I say the full report, not the summary but the full report, the original report. And the original report will overrule anything which is in the summary.

SHRI N. E. BALARAM (Kerala): When he says he is prepared to present the report, I would like to know whether he will present the dissent note made by Shri Arun Kumar in that report and whether it would be available for discussion.

SHRI VISHWANATH PRATAP SINGH: I will present whatever is there in the report.

(iv) Crash of Air-India Jumbo Jet "KANISHKA" on June 23, 1985.

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT):
Sir. An Air-India Boeing 737.237E

aircraft 'Kanishka' operating a scheduled flight, AI-182 Montreal-London Delhi-Bombay with 329 persons on board including 22 crew members crashed on 23rd June, 1985 in the Atlantic Ocean about 185-nautical miles south west of Shannon (Ireland) at about 0713 hours GMT, corresponding to about 1243 hours IST. The aircraft was cruising at a hieght of about 31,000 feet at that time.

Search and rescue operations were initiated immediately. No survivors were found. This was the worst disaster in the history of civil aviation in India. Our hearts go out in sympathy to the bereaved families.

On receipt of the information, action was immediately initiated in accordance with the contingency plan for dealing with accidents. Emergency Cells were constituted at the booking offices at Bombay and Delhi airports. Facilities for providing information to all concerned were made available. I sincerely regret the inconvenience caused to the relatives of staff attending to enquiries.

A high level team led by Secretary, Ministry of Tourism and Civil Aviation, proceeded to London and Cork early in the morning of 24th June, 1985 to gather information connected with the accident, including recovery of wrackage particularly the Black Box. to supervise relief and rescue operations and to make arrangements for identification and disposal of dead bodies.

Air India provided free transportation to London/Cork and back to one relative per family. In certain cases, this facility had to be provided to more than one person. Free hotel accommodation, food and transport and also a cash allowance was provided to the next of kin who went to Cork in connection with the crash. A total of 305 persons travelled to Cork for purposes of identification.

In all, 131 bodies could be recovered from the sea. Autopsy on all the bodies was completed on the 28th June, 1985 and embalming carried out by 29th June, 1985. Facilities were provided by Air India and Indian Airlines for carriage of the dead bodies free of cost to the destinations indicated by the next of kin. 117 bodies have been identified so far, leaving 14 un-The unidentified identified. have been preserved as per the advice of the Irish Coroner. These bodies will be available for visual identification till 30th July, 1985. Thereafter suitable action will be taken for their disposal.

Foreign Governments. i.e. British, American, Canadian and of course other had actively participated the search and rescue operations A French Cableship Leon Thevenian hired by us having a submersible Robet fitted with the latest equipment for location and salvage brought out the Cockpit Voice Recorder and the Flight Data Recorder also known as the Black Box. from a depth more than 6.000 feet. Recorder of these black boxes from such great depth is an unprecedented feat in the history of salvage operations of this kind. Both Recorders have been brought to India for examination and analysis, which is underway. conclusions can be drawn at this stage.

The Government of India have appointed a sitting Judge of Delhi High Court as a Court to investigate into the accident. He would be assisted by five assessors. The Court is expected to submit its report to the Government by 31st December, 1985. They have started their work.

The compensation, in accordance with the rules, will be paid expeditiously to the next of kin.

We have initiated a thorough review of security arrangements at our airports. I would like to assure the House that no effort will be spared to ensure the safety of the travelling public.

[ RAJYA SABHA ]

## [Shri Ashok Gehlot]

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I must express my sincere gratitude to the Government and people of Ireland for the humanitarian and material help which they extended spontaneously in the tragic hour οf need. I am also grateful to the authorities of all the other countries which assisted us in relief and rescue operations.

THE DEPUTY CHAIRMAN; Yes, Mr. Sukomai Sen.

SHRI SUKOMAL SEN (West Bengal): Madam, apart from what been published by the newspapers all these days, not a single piece of new information has been supplied by the Minister to the Rajya Sabha. So, I do not know why the Minister chosen to come out with a statement with this information which is known to everybody.

Madam, the Voice Recorder and the Flight Data Recorder have been retrieved from the deep sea and the authorities have started examining them and many things are coming out in the newspapers these days. On that, Madam, the statement is completely silent.

Madam. this incident. this "Kanishka" disaster, is perhaps worst in the aviation history not only of our country, but also of the whole-So many persons have been world. Now, Madam, the Cockpit killed. Voice Recorder and the Flight Recorder have been retrieved and they are under examination in Bombay. A Commission of Inquiry has been constituted, the Kirpal Commission, and they are going into it. But I would like to know from the honourable Minister whether he would like to inform the House if the Government has any Prima facie reason to believe that this disaster was caused by an act of sabotage, I mean, by an explosion inside the aircraft. Nowadays, Madam, there are reports in the newspapers that not only from the Voice Recorder and the Flight Data Recorder, but also from the Shannon airport tapes, many things are revealed. According to the newspaper reports, the Shannon airpor tapes are revealing more information about this disaster. According to one source, after the Shannon tapes have been decoded, it has been learnt is conclusive evidence that an explosion took place inside the aircraft. On all these things the Minister is to-I would therefore, like tally silent. the honourable Minister to tell whether there is any prime facie reason to believe that this was due to an act of sabotage and, if so, by whom it was done, whether there is any link between the explosion that took place inside the aircraft and almost simultaneous explosion in Narita airport when some people were unloading the cargo from a Canadian aircraft. I would like to know whether there is any link between these two explosions and, if so, whether there is any Khalistani hand in this.

Madam, there is another thing also. There is another news item in connection. When the Voice Recorder and the Flight Data Recorder retrieved and were to be brought India, America and Canada objected to their being brought to India for examination and their olea was that India has no expertise to decode them, What are the reasons actually for the USA and Canada's objection to bringing the instruments to India? I would like to know whether any American experts or Canadian experts have been associated with the decoding and examination process of these two instruments that have been brought to Bombay and, if so, whether the Government is getting their full coopera-Already there is a news. The Americans have started saying this disaster has not been caused due to explosion, not due to sabotage, but for other reasons. Some newspapers in America are saying that it is some insurance cover that has caused this disaster. I would like to know from the Government whether they have any facts about it.

THE DEPUTY CHAIRMAN Mr. Suresh Kalmadi.

SHRI SURESH KALMADI (Maharashtra). I would lend support what Mr. Sukomal Sen has said about the Voice Recorder. Definitely we have the capacity in India to decode the Cockpit Voice Recorder. definitely we do not have the sophisticated equipment as they have in Washington for the Flight Data Recorder. So I think that is the reason why they have kept quiet about it. If they have to send it there, I think should send it earlier because the entire country is anxious to know what went wrong with the aircraft. very, very surprised at the Minister's statement which is silent about these aspects, whether it was explosion or it was sabotage. There is not one line in the statement about it. So, many days have passed. I would like know the reason whether it was a bomb explosion, I personally do subscribe to the bomb theory because there is not one person with a burn mark. It could be structural failure. If it were a bomb explosion at 33000 ft., the pieces of the aircraft would have been spread far and wide. we find that the wreckage of the aircraft was very much localised. If it is due to structural failure, it is very serious matter. The Government must investigate whether the air. craft was serviced properly. a structural failure, a major tural failure. I would like to ask to the hon. Minister whether the Air India proposes to ground all the 747's immediately for a thorough check-up and the experts from the Company, Indian experts, go through it, rip open the aircraft and see if any part of the structure has a weak link. This is very important. So my plea to the Minister is that they may immediately be grounded and checked up in a matter of a few days, and then they should start flying.

THE DEPUTY CHAIRMAN: Mr. Jaswant Singh.

SHRI JASWANT SINGH than): Madam Deputy Chairman, it is my unhappy task to be discussing this particular matter. It is very distress-It is not easy for Members to discuss such an unhappy event. also particularly distressed, Madam, that while making his statement the Minister should find it necessary to point out to one particular technological something, on account of which the Voice Recorder and the Datat Recorder were recovered as if it were some kind of an achievement either of Air India or of the Government of India. It is grotesque to put it that manner. It is a part of the Minister's statement. It is in extremely bad taste. I do not wish to go into such aspects, as are within the purview of the equiry commission, which is going into why the accident took place, what were the causes which led to it, whether it was structural failure, whether it is some astral body which struck the aircraft. These are all matters for Justice Kirpal to decide. No doubt, once the inquiry is over, the hon. Minister will take the House into confidence and inform us about it

I am going to seek some clarifica. tions on the Minister's about flight safety which are included in his statement. I would like to point out that on the question of flight safety, an Air India official who is also the Vice-Chairman of Pilots' Association, Capt. Basu, has said: Why should it have to be an accident which takes the lives of 350 people to make us alert to the problems that confront Air India or the Aviation industry as such? Why ought it to be the price paid by these 350 people to make us alert to this problem? In the light of this statement and in the light of the former founder Chairman of Air India, Mr. Tata, having said that Air India has become a second-rate airline, I would like to ask the hon. Minister about it.

[Shri Jaswant Singh]

Statements by

Mr. Tata is on record as having said it, in fact, he said it in writing in November, 1983, to the then Chairman. He pointed out various shortcomings of safety operations, difficulties of coordination between crew and cabin atetc. Despite all this, Air tendants, India officials and Air India manage\_ ment continue to spread the confusion on the question of flight safety. I would like to illustrate it just by one example which is about deboarding such baggage as has been checked in by a passenger and the passenger has not turned up to board the aircraft. it not a fact that on March 25, 1983, Air India, vide a circular No. Operation/HQ/Gen/83/17, said:

"It has, therefore, been decided that in future no flight should be delayed in order to identify, locate and remove the baggage of passengers who have been prevented to travel by the authorities referred to above."

This is a circular issued by the Air India management debarring captains of the aircraft from unloading baggage of such persons as have not turned up having checked in I have bgiven the reference number of this circular. In fact this is not the end of the story. In the light of this particular circluar which has given in instructions to the Air India captains that they would not delay slights on account of baggage which has arrived in the aircraft and the passenger has not arrived, I would like to know from the hon. Minister whether this circular has not become a contributory factor to the Montreal incident in which baggage had been checked in on board the aircraft and the passenger has not arriv-Therefore, Air India cannot absolve itself of the responsibility for the accident that has taken place on this sector. I would like to know from the Minister what was the advice on flight safety that he had received from IATA, from ICAO and from the India Federation of Airlines Pilots' Association. Is that advice mandatory? Did you follow that advice as far as Air India is concerned? Will you give us

one example where that advice was followed? Madam, I don't have the time. I can give numerous other instances where it has not been followed. My third question or clarification is this. What were the additional safety measures that were introduced by Air India following upon the grave deterioration in the law and order situation in the country? And certainly, as far as aviation security is concerned, from about 1981 onwards, what were the additional security measures that were introduced? Were they followed, because I have here quotations from the Airline's captains and pilots who have said that the Airlines safety precautions have a kind of periodicity; that following upon an incident, there is suddenly a spurt, and suddenly every kind of security aspect is taken as if it is a panic reaction and a week later measures are taken off. I all those would also, in the same vein, like to say that we had an incident which we discussed in this House. The late Prime Minister was to undertake an international journey and there was a question and there were fears about sabotage being committed on an Air-India plane that she was to carry her on this journey. An enquiry was instituted into that incident. were the results of that enquiry? Has that enquiry got lost somewhere? Did you find an incident of sabotage? was it only a panic reaction? I would like that also to be clarified.

Finally, Madam, it is  $m_V$  understanding that following upon the loss of this aircraft. Lloyds of London who were the insurers have raised some difficulties and questions relating to the payment of insurance of this aircraft, claiming that a terrorist act is analogous to an act of war and, therefore, not covered under the insurance policy taken out by Air-India. Is this apprehension, is this information that I have correct? Further, because of the difficulties raised by Lloyds of London, Air-India's plans to charter, to take on lease 20 Air Buses from France have also been thrown into jeopardy

because France's Aero-Spatiale have now come forward and said that until this querry by Lloyds is resolved, that a terrorist act is analogous to an act of war and, therefore, insurance cover is not available, we will not be in a position to give you 20 Air Bus aircraft on lease, which is a vital programme which Air India has for its expansion and modernisation. If Aero-Spatiale have come forward with this querry, I would like the Minister to inform us about this fact also and what Air-India is doing to sort out this tangle of insurance.

Madam, there is just one final concluding sentence. Because we are not going to have a discussion on this subject, we are not going to be debating on this subject in this session of Parliament which in any case, as I started by saying is an unhappy subject, we try not to discuss such an unhappy matter and, therefore, it is all the more incumbent on the Minister that whatever queries are raised now by the Members are adequately and fully answered. Thank you.

SHRI B. SATYANARAYAN REDDY (Andhra Pradesh): Madam Deputy Chairman, the statement given by the Minister is not full and incomplete It is a very tragic incident in which many eminent scientists, innocent men, women and children lost their lives. We feel very sorry and we express our sympathies. The details which he has given in the statement have already come in the press. In fact, the press has given more details than what the statement contains.

Madam, in the press it has been stated that some organisation has claimed responsibility for this incident. But nothing has been stated here. I would like to know from the Minister whether the Government of India have gone into it and whether they have found out as to who are those who have claimed the responsibility for this incident, and whether that is any truth in it. But nothing has been stated in the statement here. And the press has

given some details about it. Secondly, I would like to know from the Minister whether any similar accidents have taken place in any other aircraft manufactured by this very company and if so, what the causes are and whether those incidents are also of a similar nature or not. I would like to know whether the Government of India has made any enquiries about this from the company which manufactured these aircraft abroad. Sir, it is true that the Government of India has taken all the necessary steps immediately. The Ministry of Tourism and Civil Aviation took all the necessary steps to help the kith and kin of the deceased as soon as they got news of this tragedy. But I would like to know from the Minister whether a tho. rough check of the passengers their baggage was made before the plane took off from its originating station. This fact has not been clearly mentioned in the statement. In the press conflicting reports have appeared. I would like to know from the Minister whether a thorough check of the passengers and their baggage was made before it left Toronto That information has not yet come. The hon. Minister should clarify this thing in his reply.

श्रो चतुरानन मिश्र (बिहार) : उपसभापति महोदया. वैसे तो इस विषय पर एक इन्≆वासरी कमेटी ਕੈਨਾ ਹੀ गई है इसलिये सारी बातें नहीं ग्राई लेकिन कछ वातें जो स्पष्ट थीं उसको मरकार की तरफ से छिपाने की कोशिश की गई है । यह ग्रत्यन्त ही दखद स्थिति है ग्रौर इसलिये मैं सरकार से इस के वारे में सफाई जाहंगा । .- - . 😓 🕒 - 🕫

पहली ता यह है कि अमेरिका स्थित
एक टेरेरिस्ट गैंग ने कहा है कि हमने
इमका विस्फोट किया है, हमने सेवोटाज
किया है। वह जो दावा करने है जब
तक यह दादा असत्य नहीं हो जाता
नव नक मानना पड़ेगा कि उन्होंने जो
कहा है वह मही है। सरकार ने इस
बारे में कछ नहीं कहा है। फिर यह

## [श्री चतुरानन मिश्र]

Statements by

बात ग्राई है कि ग्रमेरिका में ऐसा केन्द्र है जहां ऐसे टेरेरिस्टों को ट्रैनिंग दी जाती है। श्रखवारों में भी यह श्राया कि 25 ऐसे ट्रैनिंग सेन्टर्स है जहा इनको ट्रेन्ड किया गया था जिन्होंने वह विस्फोट करने का दावा किया है । उन्होने कहा कि ग्रलाबामा सेन्टर से उन्होंने टैनिंग प्राप्त की है। अगर ऐसी बात सरकार क्या अमेरिका के ध्यान में इस बात को लाई है या नहीं लाई है ग्रीर लाई है तो उसका क्या नतीजा हुमा ? मैं यह भी जानना चाहता हूं कि जो इसके प्रशिक्षक है उनकी पत्नी ने बावा किया है कि स्रगर कनिष्क दुर्घटन। में लोग मर गये तो मर गये. इसमें हमारा क्या है। हम को कोई दुख नहीं है इस घटना से। ग्राखवारों में भी यह बात आई है। इस्तिये क्या सरकार ने इस बारे में कोई तहकीकात की है या नहीं की है ? दूसरे यह कि प्रमे-रिका के जिस्टम डिपार्टमेंट ने कहा है कि यह टैनिंग देना लीगल है श्रीर यह इंनिंग होगी ग्रौर हमारी इस को रोकने की कोई इन्टेन्णन नही है। ऐसी हालत में क्या हमने कोई इस पर कार्रवाई की है जिससे यह रूक सके। स्रगर कोई देश ऐसा करता है तो कम से कम हवे उस एक्ट की म्रनफ्रैन्डली एक्ट घोषित करना चाहिये क्योंकि वह ऐसा कर रहे है। अगरी बात मैं सरकार से कहूंगा कि ग्रमी हमारे मिल्ल माननीय जसवन्त सिंह जी ने जिसका जिक किया मैं भा उनके साथ हु। वह सरक्लर बहत ही डिफेक्टिव है। ग्रापने उसमें कहा है कि ग्रनचेक्ड सामान के लिये देरी मत करो । स्पष्ट आवेण हो कि म्रनचेक्ड सामान वापस करो क्योंकि इसके चलते **ग्रनेक द्रशटनाएं हो सकती** है। उन्ही का एक प्रेस इन्टरम्य छनाया, यहाँ के प्रश्न-वारों में "इंडियन एक्सप्रेस" मे 14 जुलाई को, जिसमें एक गम्भीर चार्ज सरकार पर है । मैं चाहता हूं सरकार इसकी सफाई दे। इसका उद्घाहरण मैं देना वाइता हं। कंप्टन ग्रार के बभू वाइस प्रेजीटट, इन्टरनेशनल फेडरेशन म्राफ एधर साइन्स एसोसियेशन पादलेटस ने कहा After the genocide which passed off uneventfully everybody thought that

the threat was over and the security checks became a mere mechanical rou. tine. Of what use is the x-ray machine if those operating it, their attention is not concentrated on the screen. मैं जानना चाहूंगा ऋ क्या एक्सरे मशीन वहा इस्तेमाल की गई या नहीं इस्तेमाल की गई ? ग्रौर जब यह सीरियस एली गेशन उसी विभाग के द्वारा स्राता है तो सरकार को इस बारे में सफाई देनी स्थिति क्या है। मैं दूसरी बात जो कहना चाहता ह्ंवह यह है कि एअर इंडिया के श्रंदर जो मैक्योरिटी इन्तजाम है उसका पिछले वर्षों **के** शन्दर बहत ही **ह्या**म हो गया है। जो देटा प्रकाशित किया गया है फलाइट इन्:रनेशनल के जरिये से 1973 के नीच में भारत सेन्योरिटी के माम १ में 14व स्थान रह जाता है। बहुत गीछे चला गया है। जो भ्रांकडा दिया गया है उसके मताबिक इन वर्षे में 1.3 मिलियन इंडियन फ्लाइट्स के दौरान 424 स्रादमी की मृत्य हुई। यह एक ही फ्लाइट कनिष्क के बारे में नहीं यह एक ट्रेन्ड हो गया है, जब कि ऋास्ट्रेलिया में तीन मिलियन फ्लाइट के लिए श्रोनली ट्फेटेलिटीज हुई हैं। मैं जानना चाहगा कि यह जो सूरक्षा के मामले में म्रापकी स्थिति खराब हो गई है, क्या इसके लिए सरकार खुद जिम्मेवार नहीं है ? यह बात स्पष्ट करें। एक बार तो ऐसा हुआ। कि 19 मई के 447 विमान बिना पर्याप्त तेल के चला दिया गया ग्रौर एयर इंडिया के इस जम्बो विमान को बाध्य हो नीचे उतरना पड़ा। बाद में पता चला कि उसमें तेल नहीं था। उसको ट्रेक्टर से खींच कर लाया गया। इस तरह की घटना श्रों की खबर ऋखबारों में ऋाई है। इस प्रकार की दयनीय स्थिति क्या हो गई हैं इसके लिए। सरकार को जिम्मेदारी श्रपने ऊपर लेनी चाहिए। वाकी बातें जांच मे ग्राएंगी, लेकिन जो ग्रापकी स्पष्ट जिम्मेवारी है, उसके बारे में ग्राप जवाब

श्री हुक्मदेव नारायण यादव (विहार): माननीय उपसभापित महोदया, प्रश्न तो बहुत पूछे गये हैं ग्रीर सरकार को उनका उत्तर देन। है। लेकिन मेंइस संबंध में सरकार से यह जानना चाहूंगा कि इराद। क्या है? ग्रभी यह जो घटना घटी है इसकी जांच बैठाई गई है। यह

विवाद का विषय बना हम्रा है कि दूर्घटना वम फटने से हुई या तकनीकी गड़बड़ी से हुई। हमारे बिहार में कुछ दिन पहले यह प्रचलित हो गया था कि स्रापसी दृश्मनी के कारण भी स्रगर किसी की हत्या हो जाती है तो लिख दिया जाता था कि नक्सलाइट ने इसको मारा है। पुलिस स्रपने ऊपरकोई जिम्मेवारी नहीं लेती थी वहीखाते में लिख दिया जाता था कि नक्सला-इट ने इसको मारा है। इसका मतलब यह था कि ग्रगर किसी की हत्या नक्सलाइट्स कर दें तो उसकी जिम्मेवारी पुलिस की नहीं थी। उसी प्रकार से ये जो दुर्घटनाएं हो रही हैं, जैसे यह कानष्क की दुर्घटना हुई है, कही ऐसा तो नहीं है कि सारे सरकारी विभाग, रहयन विभाग के अधिकारीगण सव मिल कर इस बात में लगे हुए है कि यह दुर्घटना ग्रातंकवाद के कारण हुई है ग्रौर ग्रातंकवाद के माथे पर इसकी मढ़ना चाहते हैं ? मैं चाहता हूं कि इस वात की अच्छी तरह से देखा जाना चाहिए कि यह दुर्घटना तकनीकी कारणों से हुई है था अन्य कारणों से हुई है। कही कुछ लोग अपनी ग्रक्षमता को छिनाने के लिए इसकी ग्रातंकवाद के माथे पर तो नहीं मढ़ रहे हैं ? इसलिए इस मामले की जांच सरसरी तौर पर न करके इसकी गहराई में जाना चाहिए। ग्राकाश में जो इस तरह की दुर्घटनाएं हो रही हैं, उनका क्या कारण है, इसकी गहराई से जांच होनी चाहिए ग्रोर इस बारे में सरकार को बहुत सचेत से रहना चाहिए। ग्रभी कुछ दिन पहले लखनऊ में एक हवाई जहाज उतरा तो उसका चक्का फट गया। संयोग से यात्रियों को कोई चोट नही ग्राई। लेकिन सब चीजों की ग्रातंक-वाद के माथे पर गई दिया जाय, इसकी देखा जाना चाहिए ग्रौर इसकी कडाई से जांच होनी चाहिए ।

Statements by

ग्रािंधरी बात मैं यह कहना चाहता हूं कि मुरक्षा की वहत वात की जाती है विशिष्ट से विशिष्ट व्यक्ति भी है जो हवाई जहाज से यात्रा करते हैं। उनके लिए मुरक्षा व्यवस्था की जाती है। लेकिन मैं यह कहन: चाहता हूं कि सभी के लिए नियमों की पाबन्दी एक जैसी होनी चाहिए । वी०ग्राई०पी० है, कोई वी०वी०ग्राई०पी० है, कोई विशिष्ट, कोई महाविशिष्ट ग्रौर कोई विणिष्टतम से विशिष्टतम न्यक्ति है। सब जगह सूरक्षा में कोई कमी नही होनी

चाहिए। सूरक्षा की दिष्ट से कोई कमी करना ठीक नहीं है। इसके लिए कड़ी से कड़ी निगरानी रखी जानी चाहिए। एक एक चीज की जांच होनी चाहिए। अगर हम ऐसा करेंगे तो इन दूर्घटनाय्रों को रोका जा सकता सरकार की ग्रयनी क्षमता की ग्रातंकवाद के नाम पर इसको नहीं थोपाना चाहिए।

Ministers

SHRI V. GOPALSAMY (Tamil Nadu): Madam Deputy Chairman, when the Air-India Jumbo 'Kanishka' plunged into the sea, it was a bolt from the blue on hundreds of families. Families have been subjected to indescribable sorrow and tragedy. Some of the whole families have been wiped Nearly 80 children also were killed. Our hearts go in sympathy to those families. If this disaster is due to any sabotage or due to any act of terrorism, in that case, whoever has committed it, they do not deserve to live in a civilised society: whoever is responsible for this diabolical crime, they are not human beings in that case.

Madam, the investigation is going on. Of course, it is a spectacular achievement that the digital flight data recorder and the cockpit voice recorder have been brought to the surface from underneath the sea. Reports indicate that the aircraft broke in mid-air and the communication was totally cut off. But they are not in a position to say what actually happened. Under these circumstances, another theory has also been floated by a London newspaper, 'The Daily Mail'. It has been mentioned:

"A story by the Mail's defence correspondent today said space intelligence investigations in Britain and the U.S. point to unburnt jettisoned parts of Progress 24 entering the earth's atmosphere on the same latitude as the AI Boeing 747 at about the same time as the Jumbo crash. This could have caused the accident. . .

Statements by

It has been said further:

"The 'Mail' however, said that it confirmed that Progress 24. launched on June 20, to take fuel and supplies to two Soviet cosmonauts of the Soyuz T 13, docked with the latter at 6.54 AM, on June 23, the day the AI Jumbo crashed. Just about that time, three booster rockets and other equipment of Progress 24 were jettisoned. They started falling towards earth in a gradually spiralling east to west orbit at 51 deg. 6 min. The motors of the rockets crossed the path of the Jumbo, 15 minutes after the crash. But some other unburnt parts of the rockets could have entered the atmosphere earlier and could have hit the Jumbo flying at 51 deg. 12 min. Since the falling rockets were on the east-west track, they could have hit the plane head on explaining the forward jerk and breaking of neck of 12 of the 131 victims whose bodies have been found,"

This may not be correct. But I would like to know from the hon. Minister whether the investigating team has applied its mind to this aspect also because these reports have created confusion. That is why, I would like to know from the hon. Minister whether this aspect is also being looked into by the investigating team.

SHRI M. S. GURUPADASWAMY (Karnataka): Madam, all will agree that this was an unmitigated disaster and a great tragedy in the history of civil aviation. Our sympathies go to those families who have lost their relatives.

Madam Deputy Chairman, I would like to refer to one aspect which has not been touched by others. This is about the time span in which not only this disaster took place but also other disasters. Within a short time, a TWA aircraft was hijacked and there was a great explosion in the Frankfurt airport, destroying a part of the airport.

There was also an explosion in Madrid destroying and damaging the airways offices. Apart from the crash of Kanishka there was also an incident in Tokyo. There was also a bomb scare in Rome. All these things happened within a period of 30 to 35 days. I do not know whether it was a coincidence because I cannot explain the sequence of these events and tragedies. I think it is for us to consider how these repeated tragedies, repeated occurrences took place within such a short time. Today international air travel has become a grave risk. It has become a nightmare even in our own country. Whenever we go to the aircraft we always think of ourselves, of our life and our security. It has come to that. There is a story which has been circulated in the Western press, it has not been touched upon by our press and I hope my friend will enlighten us on this. The story is that the X-ray machine in Canada was not operating and, therefore, the packages were not effectively screened. I want to know whether this story has any credibility, whether there is any truth in this theory. Perhaps, Madam, you were in the United States when President Reagan reacted sharply over TWA hijacking and even threatened to cut off American air travel to where the security was supposed to be very weak, lax and inadequate. the bookings of passengers to Athens were cancelled as a result of this. He gave a call at that time that these occurrences, these tragedies are a challenge, a great challenge, to the civilized world, to the entire international community. He gave a call that there should be an emergency conference at the international level to consider all aspects of air security. Whether this is being considered by the Government of India I would like to know. Is there going to be an international conference to discuss all aspects of air security?

Now my friend Jaswant Singh raised one question. He quoted from a circular which said that the packages

which are already on the board cannot be unloaded even when the passengers are not in the aircraft. Now that has been corrected. Perhaps he knows, now whenever you and I go to the aircraft, there is double checking. There is a security check at the airport itself before we enter the aircraft. Before we enter the aircraft assengers are requested to identify - packages. If any passenger cannot antify the package, that package will be eft over, it will not be taken to the aircraft. I think that care has been taken now, but I would like the Minister to look into the circular which he has referred to and see whether the circular requires changes or amendments in futur#

Lastly, Madam, the security arrangements that have been made already all over the world and also here, are they adequate to meet the challenges that I would like to know are there? whether a suggestion has been made in certain quarters that a marshal, or security men should be there with arms in every aircraft. It is not enough to have double screening. It is very necessary, in addition, to have one or two people equipped with pons to take care of the hijackers, the terrorists who enter the aircraft surreptitiously. Like, that, I would like to know whether a conference will be called here at the national level-a conference of experts who know the various aspects of security and whether Government is thinking on those lines. whether they can take advantage of the various suggestions that have come forth in this regard.

Lastly, Madam. I would say—I know you are very much tired—that various stories that have been circulated already about the jumbo aircraft are confusing us greatly and the Minister has said that an enquiry will be held and the time limit he has put is December '85. I think it is a long time and I would very much wish that this enquiry should be conducted as expeditiously as possible so that we can do away with all sorts of stories and

theories that are being spread. Thank you.

SHRI VISHWA BANDHU GUPTA (Delhi): Naturally we are all with a heavy heart when we discuss a subject like this. I would however like to seek only a few clarifications on this sad affair.

One of them is whether the analysis of the data obtained from the black box and the voice recorder that have been retrieved so ably by robot machine would be a conclusive proof of what actually happened in that aircraft. I would like to know whether we would still have to depend on circumstantial evidence or whether this voice recorder and the flight data recorder would give a conclusive story about what actually happened.

The second thing I would like know from the hon. Minister is whether some effort has been made study the methodology adopted by El AL of interviewing the passengers before they board the aircraft to find out if wrong passengers, passengers with ill intenions or hijackers getting on to the aircraft. My able friend, hon'ble Mr. Gurupadaswamy, just now mentioned about identification of the baggage just before entering the aircraft. I thing it is a very important factor and must be strictly adhered to and no unidentified baggage should get on to the aircraft. The Israeli Airlines, as you may have read in the press, take very specific care of interviewing all passengers to find out whether the passenger is getting on to the aircraft with any motive other than just a straight flight. They check about the hotel where they were staying; they check about the receipts: check they about how long they have been residing there, they check about with whom they have been staying whom they had come to meet etc. etc. course, dogs have been employed to check any trace of fear in passengers. But I would like to know whether dogs [Shri Vishwa Bandhu Gupta]

have been in adequate numbers to make sure that a thorough check is made of all the passengers and the baggage that goes on to the aircraft.

Lastly, Madam, I would like to know whether there were some passengers who were very very heavily insured and whether insurance compensation to passengers and crew is going to be made quickly and whether there is any timescale for that. Thank you very much.

SHRI R. RAMAKRISHNAN (Tamil Nadu): Madam Deputy Chairman, most of the things have been said and would not repeat them again. But the whole thing is so tragic that it really befitting that the Chairman had made an obituary reference to it this morning. If, perhaps, this statement by the hon. Minister was rather factual but not informative, it is bacause the justice Kripal Court of Inquiry has been ordered and whole thing is sub-judice and at this stage the Minister did not want to give too many details on very many sensitive and embarrassing things. But here. Madam, I would like just to differ with my friend, Mr. Suresh Kalmadi, though he is a pilot and more knowledgeable than me. He says the possibility of structural failure is more than that of a bomb explosion. this is not made out by the very many experts who are closely following this. They are subscribing to the theory that this could have only been caused b<sub>v</sub> a bomb explosion. Anyway, the Court of Inquiry will go into, all this and come out with the facts. But, I think, I should differ from my friend.

I really congratulate the Government for one thing, that they have not spared any effort and gone the whole hog in trying to get the black box, which is a multi-million dollar operation, with the help of so many Governments. At least in this one aspect the Government of India has given up the usual bureaucratic ways

and gone fully. I really congratulate the Minister for this and I hope that this decoding, once it is over in India, the same will also be sent to the expert decoding centres in Britain as well as in the United States for getting a double check because, as you know, two opinions are always better than one.

Madam, there are various theoric which have been advanced. My fr end, Mr. Gopalsamy, said about Russian rocket theory. There so many other theories. But I would like to know from the Minister whether he has seen a report and whether that has been brought before Commission, that one international emergency organization going by the name "Decostate" or something like that had received distress signals from the Air-India plane a few seconds before the crash. This is a new organization which has been set up which receives even very sensitive signals from all the aircraft.

Coming to the question of scanning and internal security, Madam, have our intelligence agencies abroad, and Air-India also should coordinate with the various agencies in the respective countries to have a sort feedback on the terrorist activites, particularly in countries like Canada and the United Kingdom where many persons are there who are likely to I think there should be terrorists. some sort of intelligence information so that the checks can also be selective. Now, of course, the checks have been tightened up; I welcome this. In fact, I would also like to know from the Minister what has happend the Special Sub-Committee of the Civil Aviation Consultative Committee which has been set up to go into the whole thing of security checks within the country-whether that report has been submitted and whether it will be implemented. But coming to security, I think this police dog sniffing and other things, while they are welcome as a random check if the same dog is

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given the same work every day, its nose will become very insensitive and so this is not exactly feasible. Only random checking is possible. But I think the security check should be tightened and even VIPs and VVIPs should be made to undergo this special security check.

Now coming to the question of checking in, the baggage and identifying it and all the parade about which Mr. Gopalsamy has stated and about which Mr. Jaswant Singh referred to a circular, here I have a suggestion for the Minister in this connection. A person who checks into a sterile area. once he checks in he should not be allowed to go out and he should be put inside the lounge or somewhere so that there is no question of anybody trying to check in with the baggage and go out and not turn up. This will ensure that no person goes out. So, you have Indian Airlines or Air-India counters at the plane and as soon as , he checks in he has to go into the lounge or some other sterile area and there is no possibility whereby he can go outside the airport. So, this is a suggestion which he should consider.

[The Vice-Chairman (Shrimati Kanak Mukherjee in the Chair.]

About the payment of insurance, it is not to be taken lightly. I do not think a responsible firm like Lloyds or anybody can say that they won't pay, coming to their own conclusions that this was a terrorist act when even the Courts of Inquiry not completed its work. Auyway. am sure the Minister and Air-India will be following up all these things closely and I would very much welcome if in this session it self a full scale debate on terrorism and these things takes place so that more facts can come to light.

Thank you very much. Madam. 651 RS-8

3 P.M.

THE VICE-CHAIRMAN (SHRI-MATI KANAK MUKHERJEE): Mr. Virendra Verma. . . .

SHRI SUSHIL CHAND MOHUNTA (Haryana): I am to speak on this, My name has been given by Mr. Virendra Verma.

THE VICE-CHAIRMAN (SHRI-MATI KANAK MUKHERJEE): All right.

SHRI SUSHIL CHAND MOHUNTA: Thank you, Madam.

Madam, I join all other Members of this House in expressing my deep sense of sorrow over what has happened. over this most tragic incident. Many things have already been said on this subject. I would not like to repeat them.

But. what I am concerned is that apart from the Commission of Inquiry, the court of inquiry set up, which is going into the circumstance, leading to this disaster, which will be giving its finding, not intending at all to encroach upon its jurisdiction. I still maintain that there is a certain area within which we can give our suggestions and can expect that the hon. Minister will clarify certain things to assure us that such incidents during this intervening period till the report comes, such ghastly incidents do not occur again.

The first question is that the crew of the aircraft whether here or in any foreign country, when they board the plane, their belongings, hand-baggages and luggage and all other items must be checked similarly as the items of other passengers are checked, not because they may be in league with the terrorists. I do not expect that at all because their own lives are stake. But very innocently a packet can be forwarded to any member of the crew or to any VIP or any other passenger boarding the plane. out of full sense of responsibility one may board the plane, thinking

[Shri Sushil Chand Mohunta] everything is well, and yet that packet which has not been checked may be an item which may ultimately explode and the plane and the lives of those the hoard would people an be but. at stake. The story we have read the that papers is that a packet was given to the pilot at the last minute when he was boarding the plane. Whether that is correct or not, I do not But if it is so, that a packet was delivered to him and that packet might have been the packet having an explosive device, due to which this incident occurred, the moral of the story is, we must guard against it and eliminate all chances. Whether they are crew, whether they are passengers. VIPs or any other persons, all their hand-baggages, personal and otherwise, and their luggage should be all completely checked and chances eliminated that there can be any explosive device in them This is most essential.

Apart from that, there are instances, as he said, in which sometimes detecting device or the X-ray machine fails or is not able to detect. there must be double check at that stage. The package checked at point should be checked again before it is loaded, not only identified. Identification is one thing. But there should be double check so that any failure in the working of the machine does not result in such ghastly tragedy. After all, this tragedy has taken the of such precious lives, and it is so tragic that even at the cost of a little bit of overdoing we should try to eliminate all chances of disaster of nature.

Apart from this, Madam, it has been seen that in all international flights. it is the security arrangement of that particular country which is mostly activated in detecting whether the luggage is free from, or is carrying any, contraband material. Now, my only suggestion is that if Air-India jumbo, jet is taking oil from a Canada airport, our intelligence people should

be deployed at their airport so that they can identify and detect the terrorists. Our intelligence will be in a better position rather than country's intelligence to identify the terrorists. This suggestion can raised at IATA meeting or at the Governmental level so that a mutual agreement can be reached on checking and rechecking a shady person. Our intelligence people should be posted at their airport at our cost. That country may raise an objection for posting our security personnel. But maintaining the safety of our jumbo jets our intelligence people should be posted in foreign countries so such incidents do not occur.

Of course, the findings will be coming and I am sure there can be not two opinions on this point. Everyone is interested in the safety and security of human beings. It is not a political issue. It is a matter where everybody is deeply interested. We would like to extend our full support in this matter. We are prepared to give our suggestions and participate in the discussions if the Government asks for it. We are prepared to help the Government in ensuring that such incidents do not recure. Thank you.

श्री ग्रशोक गहलोत: महोदया, ग्रभी करीब एक घंटे भर में हमारे माननीय सदस्यों ने जो एयर-इंडिया का जेट विमान दुर्घटनाग्रस्त हम्रा भ्रौर उस दर्घटना के कारण जिन परिवारों को हानि उठानी पडी, उसके लिए ऋपना दुख प्रकट किया ऋौर की । मै मोचता ग्रपनी संवेदनः प्रकट हं कि हम सब के पास ऐसे कोई शब्द नहीं है, जिन शब्दों के द्वारा हम ग्रपनी **संवेदनाश्चों** को उन लोगों तक, पहचा मके। माननीय सदस्यों ने ग्रौर जैस। हमारे ग्रंतिम सदस्य व ले. उन्होंने कि इसमें कोई राजनीतिक बात नहीं है. उससे हट कर ही सबने श्रपने विचार प्रकट किए। मैं मोचता हूं कि इसमे जो सुझाव मेरे पत्स आए है, वे भी और भी जी हम रे ऐसे कदम है, जिसके द्वारा हम चाहते है कि जो हवाई सूरका है, जो हमारे हवाई जहाजों की सरक्षा है, उसमें चलने वाले यातियों

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की सुरक्षा है, उनको और ज्यादा मजबूत बनाया जाएगा।

महोदया, माननीय सदस्यों ने कई प्रकार के स्झाव अभी हमारे सामने रखे ग्रौर सिक्योरिटी के लेकर भी चिन्ता प्रकट की । मैं उनकी भावनायों महसूस कर रहा हू और मैं इतना कह सकता हू कि हम लोगों ने, चूकि यह जो एअर केंग हुआ है, उसके पहले में ही जो धमिकया मिल रही थीं, उसको देखते हुए कई प्रकार के सुरक्षात्मक कदम उठाए थे ग्रौर यह एमर केश होने के बाद भी हम लोगों ने उसको पूरा रिब्यू किया है। हमारी कोशिश है कि हम लोग इस प्रकार की सिक्योरिटी का ग्ररेंजमेंट करें, जिससे कि कोई भी ऐसा फेल्योर न हो सके, चाहे वह किसी ग्रातंकवादी की कार्यवाही हो, चाहे कोई ग्रन्य प्रकार की बात हो, उसमें सुरक्षा-त्मक कदमों के कारण कोई कमी न रह जाये।

जैसा कि माननीय सदस्यों की मालुम है कि जो हमारे मंत्रालय की पिछली सलाहकार समिति की बैटक हुई थी, उसमें लोगों ने और प्रधान मंत्री जी भी हम ने स्थिति की गंभीरता को देखते हुए जो एक कमेटी बनाने का निणय लिया, जो हमारे पांच संसद-सदस्यो की कमेटी बन चुकी है ! हमारी पांच संसद-सदस्यों की कमेटी बन चुकी है, वह इस काम को देख रही है और हमें ग्राशा है कि वह ग्रगस्त के प्रथम सप्ताह तक ग्रपनी रिपोर्ट प्रस्तुत कर देगी जिसको सामने रख कर हम लोग प्रगली सलाहकार समिति के विचार-विमर्श को ग्राधार बनाकर कुछ फैसले ले सकें। ग्रार कुछ नए निर्देश जारी कर सकें।

जहां तक माननीय सदस्य जसवन्त सिह ने कहा कि जो सर्कुलर निकले थे उन पर पूरी तरह से अमल नहीं हुआ। मैं यह निवेदन करना चाहुंगा . . . श्री जसवन्त सिंह : श्रणोक जी, मैंने यह नहीं कहा कि जो सर्जुलर पहले निकले थे उन पर ग्रमल नहीं हुआ, मेरा कहना यह था कि जो मार्च, 25, 1983 का सर्जुलर है उम की वजह से ही यह गफलत हुई है । उस सर्जुलर में कहा गया है कि पैस्जिर नहीं ग्राया है, फिर भी पैस्जिर का लगेज प्लेन पर रहेगा ग्रीर एयरकाफट का पाइलट उसकी डिले नहीं करेगा।

श्री ग्रशोक गहलोत : माननीय सदस्य ने जो सर्कुलर वताया है मै पहले उसको मंगा कर देख लगा । उसके बाद कई सर्कुलर निकल चुके है श्रीर स्पष्ट निर्देश दिए जा चुके हैं कि पेसिजर जब तक श्राइडेंटीफाई नहीं करेगा तब तक वह नहीं रखा जाएगा ।

श्री चतुरानन मिश्र : ग्राप जो बात वत्ता रहे है वह भी है ग्रीर जसवन्त सिंह जी जो बता रहे हैं वह भी है। दो परस्पर विरोधी ग्रादेश है।

श्री जसवन्त सिंह : आप गलत न समझए यह वहस का विषय नहीं है। आपका यह फरमान सही हो सकता है कि आपका यह फरमान सही हो सकता है कि आजकल तो सब बेगेज की तलाशी लेते हैं। पर इस एक्सीडेंट से पहले ऐसा नहीं होता था कि बेगेज को आइडेंटी-फाइ कीजिए । मैं आपकी नुक्ताचीनी की बजह से यह नहीं कह रहा कि इस सर्कुलर की बजह से गऊलत हुई है।

Not as a matter of witch-hunting but please as a matter of corrective of what has gone wrong.

श्री ग्रशोक गहलोत: मैं इस सर्कुलर को देख लूंगा श्रीर अगर कोई भी कमी है। तो उसकी दूर कर दूंगा । जहां तक मैं सोचता हूं, हमने जो पहले निदेश जारी किए थे उनके अन्तर्गत मौद्रियल श्रीर टोरोंटो में एक्सरे मशीनें भी लगाई गई, जिनका जिक माननीय सदस्य ने किया था श्रीर जिसके बारे में खबर श्राई थी कि जब चैक हो रहा था वह मशीन बीच में खराब हो गई। श्रब जो निर्देश है उनका

Statements by

श्री प्रशोक गहलाती ह कड़ाई के साथ पालन किया जा रहा है। जो रजिस्टर्ड बेगेज है वह चैक-इन कराने के बाद जब जमा कराया जाता है तो पहले एक्स-रे मशीन के हारा देखा जाता है, फिर उसको सील किया जाता है । उसके बाद वह डिपोजिट हो सकता है। जो नए दिंग दिए गए है उनमें ग्राइडेंटीफिकेशन कों कम्पलमरी कर दिया गया है।

जो मशीन खराव होने की बात कही गयी है उस विषय में मझे जानकारी दी गई है कि जब मशीन खराव हो गयी है तो जो पी-डी-4 का एक्विपमेट है वाकी बचे बेगेज को उसके द्वारा चैक किया गया श्रीर उसके ाद ही एयरकाफट में लौड किया गया था।

माननीय सदस्यों ने राय प्रकट की **कि** जो बी० ग्राई० पी० विशिष्ट व्यक्ति है उनके वेगेज की भी साधारण पेसिजर की तरह चेकिंग होने। चाहिए । अभी हमने मुरक्षात्मक जो कदम उठाए है उनमें यह निर्देश भी दिया गया है कि जिनको होम मिनिस्ट्री बी वी० श्रीई० पी० ट्रींट करती है, जो विदेशी मेहमान आते है उनकी छोडकर -- सारे मुख्यमंतियों से इस श्राणय का निवेदन किया है- किसी भी बी० आई० पी० का टर्निक पर किसी प्रकार का रिसेप्शंन नहीं किया जाना चाहिए। श्रीर इंसके साथ-साथ सारे बैगेज को भी चेक करने का प्रावधान किया गया है और मैं ऐसा मानता हं कि इस काम में किसी प्रकार की गफलत नहीं रहेगी।

जहा तक कंपेसेशन देने की। कही गयी है और उसके बारे में कुछ जानकारी की मांग की गयी है, मैं निवेदन करना चाहता हं कि हम लोगों ने दिल्ली में, बंबर्ड में ग्रीर सभी जगहों पर, कनाडा में भी स्पेशल सेल स्थापित किये हैं ग्रीर वे काम करने लगे है और वे नेक्सट ग्राफ दि किन को पूरा सहयोग कर रहे हैं फार्में-लिटीज को पूरा करने के लिए और हमें उम्मीद है कि कंपसेशन के जो मामले हैं वे सब एयर इंडिया के सहयोग से निपट सकेंगे और उन में कोई दिक्कत ग्राने की

मंभावना नहीं है । कुछ यह आशंका प्रकट की गई है कि जो डेंग्योरस कंपनी है वह किसी प्रकार के ग्राध्जेक्ण कर रही है। हमारे पास इस प्रकार की कोई बात सामने नहीं आयी है और मैं समझता हं कि इस में न तो हम में कोई जानकारी मागी गयी है और न ही इसमें कोई दिक्कत ग्रा सकती है।

एक माननीय सदस्य ने कहा कि एयर बस इंडस्ट्री ने जो बीस एयर बमें हम लेने बाल थे लीज पर वह देने से मना कर दिया है। में माननीय सदस्यों की जानकारी के लिये कहना चाहंगा कि हम लोग वीस एयर बसें लेने नहीं जा रहे हैं। जो एयर इडिया का मार्डर 6 एयर बसों के लिये है वह 6 एथर बस हम खरीदने जा रहे है जो हम को 1986 मे, करीब 7-8 महीनों में मिल जायेगी और इस में कोई दिक्कत नही होगी और इस में लीज की कोई वात नही है।

कई ग्राणंकाये, जो ग्रखबारों में भी म्रायी हैं, कि इस एक्सीडेट का कारण क्या था, इस को माननीय सदस्य जानना चाहते हैं और ऐसी इच्छा उन्होंने प्रकट की है। ग्रौर जो कुछ मैं कहना चाहता हूं वह उन्होंने स्वयं ही ग्रपने विचारो में व्यक्त भी कर दिया है कि जब एक हाई दोर्ट का जज इस की इंक्वायरी के लिये विठा दिया गया है तो मैं ऐसा नानना हूं कि कोई व्य इस पर प्रकट करना मेरे लिये सम्भव नहीं होगा । ऋभी जो एक दल इम्मीडियेटली भेजा था उस ने भी जो रेकेज मिला उस के माध्यम से ग्रीर जो भव प्राप्त हुये उन की ग्राटोप्सी के माध्यम से कुछ वातों का पता लगाया है। उस वक्त तक काकपिट वायस रेकार्डर या डाटा रेकार्डर हम कों नहीं मिला था। जसवन्त सिंह जी ने शायद कहा कि ग्राप ने इस को एक बहत वड़ी उपलब्धि बताने की कोणिश की है। मैं निवेदन करना चाहता हूं कि वास्तव में ग्रगर देखा जाये तो यह ग्रपने ग्राप में एक उपलब्धि है कि इतनी गहराई से कोई चीज इस प्रकार के श्रापरेशन से निकली है और मेरे मंत्रालय के जो सेकेटरी डा० सिद्धू के नेतृत्व में वहां

गये थे, उन के दल में म्रलग ग्रलग एयर लाइन्स क फ्लाइट सेफ्टी क डाइ-रेक्टर्स भो थे ग्रौर कुछ ग्रन्य भी थे उन्होंन जा कर जिस प्रकार से इतना वड़ा हादसा होने के बाद से रेस्क्य श्रापरेशन क लिये तत्परता दिखायाँ, ग्रोर जिस तरह सं उस का भोवालाइज किया, जिस तरह से वहां की सरकारों के साथ कोग्राडिनट किया यह सब ग्रपने ग्राप में एक बहुत बड़ी बात थी ग्रोर हमारे प्रधान मंत्री जी क निर्देश हम को बराबर मिलते रहे श्रौर हमारी उन से भपर्क था ग्रार यहा कारण था कि सही समय पर यह फैसला हुन्ना न्नीर जैसा कि मैंन ग्रपन स्टेटमट में कहा है कि यह लियोन थे विनियस फास से हायर कर मगाया गया और उस के कारण ही समय पर यह दोंना चीजे निकल सकीं। भ्रगर उस समय पर यह निर्णय नही लिया जाता तो शायद यह संभव नही था। हम का उस हायर करना पड़ा श्रीर उन का जो कोमत थी उस से ग्रार्ध। कीमत पर यह उन्होंने हम को देना कंब्रज किया और उस के कारण ही यह दा महत्वपूर्ण चीज निकल सकी। जनवंत सिंह जी से ग्रीर ग्रन्थ सदस्यों से मै इस बात का निवेदन करूंगा कि भ्रगर 🖙 एफ० डी० म्रार० सी० बी० ग्रार० नहीं निकाल पाते तो मै सोचता हुं कि चाहे कितनी बड़ी जांच होती, उसक वावज्द भी लोगों के मन में यह शंका बनी रहेगी कि फलाइट रेवार्डर या वायस रेकार्डर मिल जाते तो पता नही वया बात होती । मैं समझता हं कि इनका निकालना हमारे लिये भ्रच्छी बात है। उससे हमारं जो हाई कोर्ट के जज इंक्वायरी कर रहे है, उनके सामने एक पहलू स्पष्ट हम्रा है।

मै भी मानता हु, जैसा कि सदस्यों ने कहा, कि इंक्वायरी जल्दी पूरी होनी चाहिए। हमने 31 दिसम्बर तक समय दिया है, हमें स्नाशा है कि उस बक्त तक या उससे पहले इंक्वायरी पूरी हो जायेगी तार्कि जो हकीकत है, <mark>जो फैक्टस</mark> है वह हमारे सामने स्ना सके।

एक माननीय सदस्य ने यह आणंका प्रकट की और अपने प्रदेश का उन्होंने उदाहरण दिया कि हम लोग खाली आतंकवाद का नाम लेकर हकीकत में दूर न हो जायें। पृक्षे पूरी उम्मीद है कि जो इक्वायरी होगी, उस्त बाद हमारे सामने सही तथ्य आ सकेंगे और तभी जो क्या क्या थ्यारिज चल रही है, वम ब्लास्ट की वात हो या ऐक्स-एलीजन की वात हो, हकीकत हमारें सामने आयेगी और जो आणवाये है उनके उत्पर खुलासा होगा और स्पष्ट रूप से िपोर्ट हमारें साम और स्पष्ट

जहां तक सुरेश कलमाडी जी ने यह बात कही कि 747 एयरकाफ्ट जो है उनको ग्राउंड कर दिया जाये, मैं समझता हूं कि आप पाइलैंट रह चुके है, इस प्रकार के 747 दुनियां भर में बड़ी संख्या में चल रहे होंगे। इतनी बड़ी जो दुर्घटना हुई है उससे पूरी दुनियां ने मुल्को का ध्यान गया है सैक्यूररिटी की दिष्ट से भी और स्ट्रक्चरल फैल्पौर की अगर बात आती है तो वे लोग भी इसके बारे में बराबर विचार कर लेंगे। तो में नहीं मानता कि हम लोग इस बारे में कोई वात स.चें कि 747 को प्राउंड कर दिया जाये, न हम।र कोई इस प्रकार का इरादा है।

जो हमारे ब्लैंक बाक्सैंज है उनके बारे में आपने कहा कि इसमें शंकायें लोगों में प्रकट की गई है कि ये हमारे देश में नहीं बिल्क अमरीका और इंग्लैंड में उनकी जांच होनी चाहिये, तो में समझता हूं कि इनके विश्लेपण करने के हमारे पास पूरे साधन है। उसके बावजूद भी अगर हाई कोर्ट के जज जो इक्वायरी कर रहे हैं, वह उचित समझते है कि ऐसा करना जरूरी है तो वह निर्णय ले सकते हैं, हमें इसमें कोई आब्जेंक्शन नहीं है।

[श्री अशोक गहलोती

इसके साथ, मैं समझता हूं कि सारी बाते करीब करीब मैंने ग्रापको बता दी हैं। जो ग्रन्तर्राष्ट्रीय सम्मेलन करने की बात कुछ सदस्यों ने सुझाब के तौर पर कही हैं, मैं ऐसा मानता हूं कि ग्रंतर्राष्ट्रीय संगठन जो सिविल ऐांवयेणन के है, ग्रंगर वे कोई सम्मेलन हिन्दूस्तान में करना चाहेंगें, इस प्रकार की कांफ्स का वैसे उन लोगों ने विचार किया है, मीटिंग की है, वह श्रपना वंचार बना रहे हैं। उसके बावजूद भी हमारे देश में इस प्रकार का सम्मेलन होने की बात ग्राएगी तो हम उस पर विचार कर सकेंगें, उसमें हमें कोई दिक्कत नहीं रहेगी ग्रोर इस प्रकार का दुर्घटनाओं की जांच की बात गहराई में लोगों के ध्यान में लाई जा सकेगी।

कुछ सदस्यों ने यह कहा, कि जैसे गुरुपद स्वामी जी ने भी कहा है, कि दुसरे मुल्कों में इस प्रकार की घटनाएं बहुत कम पीरियड में हुई हैं। इसमें कोई दो राये नहीं है, एक महीना नहीं बल्कि 10-12 दिन के ग्रन्दर जिस प्रकार की हाई जैकिंग की घटनाए फेंकफर्ट, जापान और टोकियो में तीन चार जगहों पर हुई हैं, वे इस बात के लिए एक संकेत हैं कि जो सिविल ऐवियेशन का सैक्टर है, उसको एक बहुत बड़ा धक्का लगा है श्रीर एक चिन्ताका वह विषय बन गया है पूरी दुनिया के ग्रन्दर । मैंने यह बात उस वक्त भी कही थी कि इस प्रकार की घटनाएं टैरारिज्म श्रीर हाई जैकिंग के कारण क्यों हो रही हैं ? ग्रीर मुझे उम्मीद है कि इतनी बड़ी कीमत चुकाने के बाद यानी एयर इंडिया के जम्बो जैट के दुर्घटनाग्रस्त होने से इतने ग्रधिक परिवारों की मृत्यु हुई है जिसकी हम कल्पना भी नहीं कर सकते, इस कीमत चुकाने के बाद दुनिया, के सारे मुल्क सोचेगे उनके बारे में जो लोग अन्तंकवादियों को पनाह देने के लिए , जब उनके पास सुझाव जाते थे तो वह परवः हनहीं करते थे। स्राज बराबर में ऐसा मानता हूं कि इस घटना के बाद दुनिया के मुल्कों में जहां-जहां आतंक-बादी लोग हैं, ग्रसामाजिक तत्व हैं उन पर कड़ी से कड़ी कार्रवाई करने के लिए फैल्ले ांलए जायें ठान रखेगे कि स्रगर कोई **टैरे**रिस्ट चक्ते कोई दूसरे मुल्क का है अगर वह हमारे यहां गतिविधियां चलाता है तो कभी वह हमारी अपनी सरकार को भी

नुकसान पहुंचा मकता है। इस प्रकार
मैं सोच सकता हूं कि इतनी बड़ी कीमत
चकाने के बाद एयर इंडिया को यातियों की
सुरक्षा के लिए और प्रधिक मजबूती के साथ
सोचना होगा जिससे ऐसी कोई घटना भविष्य
में न हो।

एक माननीय सदस्य ने यह कहा है कि जो टोकिया में बम्ब ब्लास्ट हुआ था उसका ग्रीर इसका क्या सबन्ध है? मैं इतना ही निवेदन कर सकता हूं कि जो फैक्ट्स है उसमें 53 मिनट पहले किनिष्का की दुर्घट के वहां घटना घटी थी। दोनों का क्या संबंध है इसके बारे में जब हमारे सामने जांच रिपोर्ट ग्रा जाएगी उसके बाद ही कुछ कहा जा सकेगा। इन शब्दों के साथ मैं माननीय सदस्यों को धन्यवाद द्ंगा कि ग्रापने कई नए सुझावों की ग्रीर मेरा ध्यान ग्राकृष्ट किया है। मैं कोशिश करूंगा कि ग्रापके जो सुभाव हैं वह मेरे लिए, जो नए कदम उठाएं जायेगे उसमें वह काम ग्रा सके।

श्री बी॰ सत्यनारायण रेड्डी: टैरि-रिस्ट श्रागेनाइजेशन ने जो कहा है उसके बारे में श्रापने कुछ नहीं बताया।

श्री प्रशोक गहलोत : बात यहां श्राकर टिकती है कि हमें कोई टेलिफोन करता है तो हम किसी नतीजे पर नहीं पहुंच सकते। वह सारे इससे जड़े हये प्रक्न हैं। जो जांच ग्रायोग जांचकर उसकी पूरी जांच होने के बाद ही कहा जा सकेगा कि वास्तव में जो उन्होंने कहा है कि इस विस्फोट में उनका हाथ है सही है या नहीं । उसके बाद ही पता लग कि यह घटना कैसे घटी है और वास्तविकता क्या है ? किसी भी नती गंपर पहुंचने के लिये बहुत जहरी है कि जो कोर्ट बैठाया गया है, उसकी फाइडिंगस की, उसकी रिपोर्ट की हम इंतजार करें।

श्री धर्मचन्द्र प्रशांत (जम्मू श्रीर काश्मीर): यहां एक माननीय सदस्य ने कुछ समाचार पत्नों में छपा है कि जिस वक्त क्रिनिष्क उड़ान भरने लगा था तो एक पैकेट पायलेट को दिया गया था श्रीर उसने पहले खाना भी खाया। मैं यह जानना चाहता हुकि जो तहकीकात कराने जा रहे है या हो रही है उसमे यह वात ग्राई है या नहीं ?

श्री प्रशोक गहलोत : इसके लिये हमने वहां से रिपोर्ट मागी है और मैं समझता ह कि जितनी भी हम लोग इन्फरमें अन मांग रहें है जैसा मेने पहले कहा कि हाई कोर्ट के जज माहब जो जाच कर रहे है उनको दी जा रही है जिसमे वह किसी ननी जेपर पहुंचने में सफलता प्राप्त कर सकें। धन्यवाद ।

## THE COAL MINES (CONSERVA-TION AND DEVELOPMENT) AMENDMENT BILL, 1984.

THE VICE\_CHAIRMAN (SHRI-MATI KANAK MUKHERJEE): Now, we will continue with the discussion on the Coal Mines (Development and Regulation) Amendment Bill, 1984. The discussion on this Bill started on the 14th March 1985. Now. Mr. Sukomal Sen is to finish his speech. Yes, Mr. Sukomal Sen.

SHRI SUKOMAL SEN (West Bengal): Madam, I am rising not to oppose this particular Bill as such. But, since this is about conservation and development of coal mines, I would like to make some observations on certain relevant points relating to this Bill.

Coal, as we all know, is an exhaustible item and, according to some experts, our coal reserves are going to be exhausted by the middle of I do not know next century. far it is correct. But that is the estimate made by some experts and, as such, conservation and development of coal is of the utmost importance to Madam, I find that the our country. manner in which the Coal-India and the Government are managing coal-mines is not at all helping the conservation and development of coal mines. On the other hand, certain incidents have taken place which are greatly affecting the coal-mines

hampering development, and instead of conserving the coal reserves it is causing colossal wastage to this precious reserve of our country. I will give examples, one by one, I will try to be very brief.

Million of tonnes of coal are lying underground in the form of pillars. I think in other countries de-pillaring is done in order to utilize the coal, that is, after extraction of coal. But in India in our coalmines his depillaring is not being done. As a result, a huge quantity of coal is being wasted in the coalmines.

Secondly, Madam, Coal-India, after extracting a certain amount of from the mines declare certain mines as abandoned, although a huge reserve of coal still remains in those mines. What happens afterwards? Afterwards illegal mining takes place and illegal mining takes place in such a way that it endangers the life of the workers who are engaged in this illegal mining by some private parties. There are numerous reports coming out in newspapers that in various coalmines workers have been killed while conducting illegal mining, and there are reports also that some officials of Coal-India and some mafia gangs are combined together in this operation of illegal mining. And there is another startling report that even in the Central Industrial Security Force which is deployed in the coalmines area certain personnel also are colluding in this operation of illegal mining. There is another report to which I would like to draw the attention of the hon. Mi-In Bihar there is very big coalfields and the Bihar Government-I do not know for what reason—are encouraging private mining in certain coalifields. I would like the Minister kindly to anguire into this allegation. Then, there is another aspect ands of tonnes of coal is being wasted fire. Particularly by underground there are reports that in the Jharia-Ranigani coal belt—the underground fire is destroying a huge quantity of coal. In fact, the Raniganj town it-